the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering'."

DEMAND NO. 130—CAPITAL OUTLAY OF THE MINISTRY OF STEEL AND HEAVY ENGINEERING

"That a sum not exceeding Rs. 1,42,53,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Engineering'."

15.40 hrs.

STATEMENT *RE*: MESSRS. SYNTHETICS AND CHEMICALS

MR. DEPUTY-SPEAKER : Before we take up for discussion and voting the Demands for Grants relating to the Ministry of Law, a point was raised here regarding Synthetics and Chemicals and the hon. Minister will make a statement on that.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Sir, I was informed that some hon. Members had raised the question regarding dispute between the Firestone Company and Kilachand. The only thing I would like to inform the House is that I have received representations from various quarters regarding this matter. Our present information is that a meeting is going to be held today for the purpose of approving the sole selling agency agreement and another meeting has also been called by shareholders tomorrow for disapproving this agreement. The position is that as long as this subject is before the shareholders' meeting it is not possible under the law for us to interfere, but if the agreement is disapproved the matter falls and there is nothing to be done. But if it is approved it has to come to the company Law Board. Under Section 294 of the Companies Act, when the matter comes to us we shall certainly look as to what is in the interest of the shareholders after the whole matter has been examined. What is done in this meeting will be taken into consideration by us. So far as my information goes, the shareholders on both the sides are canvassing their cases. I think the only thing we can do is to leave it to the shareholders to decide whether they will approve of the agreement or not. After that has been approved it will come to us and then on the basis of facts and material available to us the Company Law Board will take necessary action.

SHRI S. M. BANERJEE (Kanpur) : Sir, we wanted Government's intervention only on one ground that LIC has invested money in this. Am I to understand that the entire thing has been left in the hands of the shareholders ? After all, LIC is an autonomous corporation working under a particular Ministry which is answerable to this House. Therefore, will a Company Law Officer, a Secretary or a Joint Secretary, also attend the meeting as an observer to see that the interest of LIC money is safe ? Otherwise, Sir, Shri Kilachand may take a decision or the other man may take another decision. Once they approve or disapprove, the final approval should depend on the approval given by the Company Law Board.

SHRI F. A. AHMED : So far as LIC is concerned the hon. Member must appreciate that LIC is as much a shareholder as any other person or any other body, and that LIC also functions under the control and guidance of the Ministry of Finance. I have no reason to doubt that as a shareholder they will not take necessary action to look after the interest of their own as well as the other shareholders. So far as my information goes they are in possession of all the facts and materials which are necessary to take a decision in this matter.

15.44 hrs.

DEMANDS FOR GRANTS—*Contd.*

MINISTRY OF LAW

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on Demand Nos. 73 and 74 relating to the Ministry of Law for which one hour has been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of

the cut motions they would like to move. They will be treated as moved if they are otherwise admissible.

DEMAND NO. 73—MINISTRY OF LAW

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceedig Rs. 72,11,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Ministry of Law'."

DEMAND NO. 74—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW.

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,68,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise to a point of order. Under Rule 376(2) a point of order can be raised at any time pertaining to any business before the House. The business before the House, as is evident from the Order Paper, is discussion and voting on the Demands for Grants relating to the Ministry of Law. Sir, a serious matter has taken place in this Ministry. I mention with regret that we have read a newspaper item that the Deputy Minister Shri M. Yunus Saleem of this particular Ministry has been insulted by the Secretary of this Ministry. We raised this issue when Shri Gadalingana Gowd was in the Chair. He ruled that when the Demands of this Ministry are taken up we can raise it.

Even today you will find that the hon. Minister is sitting here and the Deputy Minister, although he is in Delhi, is not present here. He has been grossly insulted by the Secretary of the Law Ministry in the presence of the Law Minister, who was a silent spectator to the whole incident. Sir, I would request you to request the Law Minister to ensure that his Deputy is also present here when we discuss this issue. Because, we want to condemn the action of the Law Secretary. The official has to go by the orders of the Minister, because this Parliament and its members are supreme and sovereign. The executive, the bureaucrats have to serve the legislature.

MR. DEPUTY-SPEAKER : I am told that when Shri Gowd was in the Chair he has ruled that these points can be made when they make their speeches on the Demands of the Law Ministry. I have only cursorily seen what has appeared in the newspapers.

SHRI S. M. BANERJEE : Let the Law Minister deny it.

THE MINISTER OF LAW AND SOCIAL WELFARE SHRI GOVINDA MENON : What appeared in the press is not correct.

SHRI G. VISWANATHAN (Waudiwash) : Then what is the truth ?

SHRI NARENDRA KUMAR SALVE (Betul) : As Shri Banerjee has said, it is a question of propriety.

SHRI S. M. BANERJEE : If any expression has to be given about the correctness or incorrectness of that particular statement, which has appeared in the press as emanating from PTI, it can be done only by the hon. Deputy Minister, Shri Yunus Saleem, by coming here and making the statement that it is wrong. Otherwise, the Law Minister making a statement that whatever has appeared in the press is not correct would not convince anybody. Then, what is the correct version ?

SHRI G. VISWANTHAN : So far it has not been denied or contradicted. It is a very important matter.

SHRI S. KUNDU (Balasore) : It is not correct for the hon. Minister simply to contradict the press report. Then the House ought to know what the actual fact is, because it is a serious allegation that the Deputy Minister was insulted by the Law Secretary in the presence of the Law Minister.

श्री अटल बिहारी वाजपेयी : (बलरामपुर) : उपाध्यक्ष महोदय, आप विधि मंत्रालय के अनुदानों पर चर्चा करा रहे हैं या यह व्यवस्था के प्रश्न पर चर्चा करा रहे हैं ?

MR DEPUTY-SPEAKER : As I have said, I am told that Shri Gowd had observed that this point could be made during the discussion of the Demands of the Law Ministry so that the Minister could reply. Otherwise, it will be wasting our time.

SHRI H. N. MUKERJEE (Calcutta North East) : Sir, it is not a question of wasting our time. You have permitted this point to be raised.

SHRI NARENDRA KUMAR SALVE : I think the whole position will become clear if the Minister gets up and clarifies the position. What has appeared in the press is certainly very serious because it raises the very important question of demeanour, behaviour and relationship of an executive officer or bureaucracy towards Ministers and Members of Parliament. Therefore, instead of coming out with a statement that what has appeared in the newspaper is wrong, if the Minister comes out with a clarification that such an incident did not take place, we would all be very happy. But if, in fact, it had happened, let the truth come out.

SHRI H. N. MUKERJEE : Sir, you have permitted that matter to be mentioned and we notice in this House that the Minister is here but the Deputy Minister, who was here a little while ago, is not here.

SHRI GOVINDA MENON : He is in the other House, piloting a Bill.

SHRI H. N. MUKERJEE : We must find out the truth. The Minister must today give information in regard to a matter which has been noised about in the press. We have only one hour for discussion. So, let us not raise the question of wasting our time. This is the only matter which agitates the House and we want the Minister concerned to give a statement here and now, at the beginning.

श्री अटल बिहारी वाजपेयी : मैं यह चाहता हूं कि यह मामला कब उठाया जाये, किस ढंग से उठाया जाये इसके बारे में आप निर्देश दें ? विधि मंत्रालय के ऊपर केवल एक घण्टे की चर्चा है और अगर व्यवस्था के प्रश्न पर ही सारा समय चला जायेगा तो विधि मंत्रालय के अनुदानों पर चर्चा का समय नहीं मिल पायेगा । लेकिन एक बात स्पष्ट है कि जैसा समाचारपत्रों में कहा गया है अगर सचिव महोदय ने यूनस साहयब के साथ सचमुच में वैसा ही व्यवहार किया है जैसा कि पत्रों में प्रकाशित हुआ है तो अब तक मिनिस्टर महोदय को इस्तीफा दे देना चाहिये था ।

श्री रणधीर सिंह (रोहतक) उपाध्यक्ष महोदय, मैंने दो बजे भी यह मामला उठाया था और इस बात को कहा था कि जो अल्फाज ला सेक्रेटरी ने डिप्टी मिनिस्टर साहब के लिये इस्तेमाल किये वह निहायत काबिले ऐतराज हैं। एक सेक्रेटरी, ज्वायंट सेक्रेटरी या डिप्टी सेक्रेटरी की इतनी हिम्मत व जुरत हो कि वह एक मिनिस्टर के खिलाफ़ जिसे कि जनता ने चुन कर पार्लियामेंट में भेजा हो इस तरह के इंसल्टिंग लफ्ज इस्तेमाल करें और वह भी सीनियर मिनिस्टर साहब की मौजूदगी में करे ? मैं ला सेक्रेटरी की इस हरकत को बहुत बुरा और नावाजिब समझता हूं और मैं चाहता हूं कि उस मिस्बिहेवियर के लिये जोकि उसने मिनिस्टर साहब के साथ किया, उसके खिलाफ़ कार्यवाही की जाये ।

MR. DEPUTY-SPEAKER : You have pinpointed the issue very correctly. If the behaviour of an executive head, as it is reported, of not showing even ordinary courtesy and respect, is correct then I would ask the Minister to clarify the position, to save time. That is the best thing, that is, state the facts as they are.

SHRI JYOTIRMOY BASU (Diamond Harbour) : We demand it through you.

SHRI GOVINDA MENON : I will do it. What appeared in the press was that there was some difference of opinion between the Secretary and the Deputy Minister.

श्री मु० अ० खां (कासगंज) : डिफरेंस आफ ओपीनियन का सवाल नहीं है। मिनिस्टर महोदय इस बात को छिपाना चाहते हैं। अखबार में निकला है "ग्रास मिसबिहेवियर अगेन्स्ट दि डिपुटी मिनिस्टर।"

SHRI JOYTIRMOY BASU : It is a shameful thing.

SHRI S. KUNDU : I think, on this statement which the hon. Minister is making, you will ask Shri Yunus Saleem to come and make a statement in this House, It is no more a private affair. The news has not been contradicted. The news is that he was insulted in the presence of the Minister. Now he says that it is not true. Then, what is true ? We do not want to speak against an officer who cannot come and defend himself here.

MR. DEPUTY-SPEAKER : Let us ascertain the factual position from the Minister of Law and if there is some contradiction, we shall see what is to be done. If the statement made on the floor of the House is not in keeping with the facts, of course we will have to ascertain the facts.

SHRI JYOTIRMOY BASU : Today's *Statesman* has given a clear picture of the whole thing. On the face of it, why is this Minister trying to hide the thing and mislead the House ? He is so capable of misleading the House.

SHRI GOVINDA MENON : The Deputy Minister is in the other House piloting a Bill.

SHRI JYOTIRMOY BASU : No, he is in the Central Hall. I have seen him one minute ago. He is misleading the House.

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : Then, you bring him.

SHRI JYOTIRMOY BASU : Shall I bring him ?

SHRI M. A. KHAN : He is in the Central Hall. I have also seen him.

SHRI JYOTIRMOY BASU : Here is a Law Minister making untrue statements. If I had the liberty, I would say he is lying before the House.

MR. DEPUTY-SPEAKER : Let him clarify the position. There is no harm if we send for the Deputy Minister to clarify further his position.

SHRI GOVINDA MENON : The Deputy Minister was here. He took leave of me saying that the Foreign Marriages Bill, which is on the agenda of the Rajya Sabha, is going to be taken up and he will attend to it.

What appeared in the newspapers..... (*Interruption*).

SHRI JYOTIRMOY BASU : I saw him two minutes ago in the Central Hall.

SHRI GOVINDA MENON : The Deputy Minister was here. He took leave of me saying that there is a Bill known as the Foreign Marriages Bill, which is on the agenda of the Rajya Sabha, and that he would go there to attend to it.

Now, what appeared in the newspapers two days back was.....(*Interruption*).

SHRI JYOTIRMOY BASU : Today also, in the *Statesman*.

AN HON. MEMBER : That is a new situation.

SHRI GOVINDA MENON : New situations require new techniques.

What appeared in the newspapers two days back was that the Deputy Minister was threatening to resign or had resigned from the Ministry because the Secretary insulted him in my presence. The Deputy Minister has neither resigned nor notified that he is resigning. He is very much in the Ministry and continues to be and has continued to be the Deputy Minister.

SHRI S. KUNDU: In spite of the insult? (*Interruption*).

SHRI RANDHIR SINGH : Why is the Minister yielding ?

MR. DEPUTY-SPEAKER : If necessary, we shall send for the Deputy Law Minister.

SHRI GOVINDA MENON : This is a very important matter. Mr. Kundu is a lawyer and he would like to know what it is and, whatever he says, I should hear so that the reply is complete, thorough and perfect. That is why I yielded. If he is intentionally interrupting, he is intentionally wasting the time.

[Shri Govinda Menon]

What happened was that on the 16th of this month, I called the Deputy Minister to discuss with him the way in which he disposed of a certain file. I was commenting upon it rather adversely. The Secretary was also present. He supplemented what I said. This naturally hurt the Deputy Minister. I have told the Secretary that it was not proper to have done so and to make amends.

AN HON. MEMBER : Did he do so ?

SHRI GOVINDA MENON : Yes; he has regretted to the Deputy Minister for his words and the matter is closed.

SHRI JYOTIRMOY BASU : It is not closed. It is in today's papers. He is deliberately misleading the House.

MR. DEPUTY-SPEAKER : What I suggest is, if Deputy Minister is not otherwise busy, I will give him an opportunity to state the facts. (*Interruptions*).

SHRI GOVINDA MENON : He has said in my presence that he is satisfied. (*Interruptions*).

MR. DEPUTY-SPEAKER : Let us now proceed with the Law Ministry's demands.

SHRI RANDHIR SINGH : No regret; he must be suspended. (*Interruptions*).

मिनिस्टर को गाली दे कर रिग्रेट, यह हम ऐक्सेप्ट नहीं करते ।

SHRI S. M. BANERJEE : I have a suggestion. Let the Law Minister go to the Rajya Sabha and bring him to the Lok Sabha.

MR. DEPUTY-SPEAKER : From the agenda papers, I find, the Deputy Minister is not busy in the other House. Please send for him. (*Interruptions*).

श्री मु० अ० खां : इसका मतलब है कि मिनिस्टर साहब ने मिसगाइड किया है हाउस को ।

MR. DEPUTY-SPEAKER : I have ascertained it. He is not busy in the other House. I have ordered and he will come here. In the meantime, let us proceed further. What I say is, let him come, let him take a little time, let us proceed. We have got only 1 hour.

श्री मु० अ० खां : शैल्टर करने से काम नहीं चलता ।

SHRI RANDHIR SINGH : The officer is said to be very arrogant. He must be suspended and dismissed.

MR. DEPUTY-SPEAKER : The Chair is naturally concerned. If facts are proved that the executive head of the Department has insulted a Deputy Minister in the presence of a senior Minister, it is a serious matter. We have to see what it is.

Now, shall we proceed with the business ? (*Interruptions*).

16 hrs.

SHRI JYOTIRMOY BASU : He is misleading the House through new techniques.

SHRI S. KUNDU : It is a question of the privilege of the House. When the hon. Law Minister was making a statement, he said that, when he was adversely commenting on certain actions of the Deputy Minister in disposing of a file, the Secretary joined him. The Secretary also adversely commented on the action of the Deputy Minister. It is a fact. This cannot be disposed of with regrets. It is a very serious matter. I do not know how the hon. Minister said that the matter was closed. We should take firm action.

SHRI JYOTIRMOY BASU : The Law Minister must resign.

SHRI RANDHIR SINGH : The merits and demerits of the case are not being considered. It is a case of misbehaviour.

MR. DEPUTY-SPEAKER : I know that Mr. Randhir Singh raised the point at 2 O' Clock.

SHRI RANDHIR SINGH : It is not a question of merits or demerits of the case.

SHRI KANWAR LAL GUPTA : It is a serious matter. (*Interruptions*).

MR. DEPUTY-SPEAKER : Shall we proceed ? Our time is wasted....

SHRI RANDHIR SINGH : Kindly call the Deputy Law Minister from the Rajya Sabha.

SHRI NAMBIAR (Tiruchirapalli) : The most illegal thing has happened in the Ministry of Law.

MR. DEPUTY-SPEAKER : I have already said that it is a serious matter. Let us proceed with the business now and whenever he comes here, we shall allow him. Mr. Koushik.

SHRI KANWAR LAL GUPTA : The Deputy Law Minister was in the Lobby. I saw him two minutes before. Please call him.

MR. DEPUTY-SPEAKER : I am told that he is not there now.
(Interruption)

SHRI RANDHIR SINGH : Either you may call him or I can bring him.

MR. DEPUTY-SPEAKER : Ultimately he will have to come here—now or a little later. Let us now proceed with the debate.

SHRI RANDHIR SINGH : Action must be taken. It is a very serious matter.

श्री अटल बिहारी वाजपेयी : उनको आपने बुलाया है, यह ठीक है। हम उनको सुनना चाहेंगे। लेकिन तब तक चर्चा तो चलनी चाहिये। सदन का इस तरह से काम नहीं चल सकता है।

MR. DEPUTY-SPEAKER : This is what I have said. Mr. Kaushik may bring.

श्री रणधीर सिंह : आज डिप्टी मिनिस्टर के साथ हुआ है, कल को मिनिस्टर साहब के साथ होगा, फिर डिप्टी प्राइम मिनिस्टर और प्राइम मिनिस्टर के साथ होगा। इसको हम बरदाश्त नहीं कर सकतें हैं। क्या मजाक बना रखा है इन अफसरों ने। यह जनता का राज है। फिर डिप्टी स्पीकर के साथ हो जायगा —

श्री अटल बिहारी वाजपेयी : जब तक वह नहीं आते, चर्चा तो आप जारी रखें।

MR. DEPUTY-SPEAKER: It is a good suggestion. Let us proceed with the business. Let us not waste the time of the House. After some time, he is bound to come back. Now let us proceed with the Business. Mr. Kaushik. Only five minutes.

SHRI RANDHIR SINGH : This is a serious matter.

SHRI M. A. Khan *rose.*

MR. DEPUTY SPEAKER : Mr. Khan you go and bring him here.

SHRI RANDHIR SINGH : I bring him. I carry out your orders, Sir.

श्री अटलबिहारी वाजपेयी : आप चर्चा को भी नहीं चलाते हैं और उपमंत्री को भी नहीं बुलाते हैं। आप सदन की कार्रवाई को स्थगित कर दें।

MR. DEPUTY-SPEAKER: I have asked Mr. Kaushik to begin his speech. But the whole House stood up and said that the Deputy Minister should be brought here. Now two hon. Members have gone in search of the Deputy Minister.

श्री अटल बिहारी वाजपेयी : अगर नहीं आते, तब क्या होगा।

SHRI NAMBIAR *rose—*

MR. DEPUTYS-PEAKER : Mr. Yunus Saleem, in your absence a question was raised and Mr. Menon has given an explanation as to what happened. So many things have appeared in the Press, correct or incorrect—we do not know. Therefore we want the factual description of the scene that took place and what has appeared in the Press is correct or incorrect. *(Interruptions)*

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : Mr. Deputy Speaker, Sir, on 16th April at about 4 O'clock I received a telephonic message from the Law Minister that he wanted to discuss with me certain matters and that he was expecting me at 5 O'clock in his room in the Parliament House. I reached there at about 5. We discussed certain matters,

[Shri M. Yunus Saleem]

Then one file was also discussed between myself and the Law Minister. The Law Minister after having discussed the file dictated the order thereon in my presence and after the order was dictated the stenographer was asked to type the order dictated by the Law Minister. Then we discussed some other problems of the Ministry also regarding extensions. But before the discussion was concluded, the Law Secretary who is in charge of the Advisory Section of the Ministry appeared and entered the room. He sat by my side. After a few minutes he addressed me in very harsh tone and very objectionable. ....(*Interruptions*)

SHRI RANDHIR SINGH : What is the name of the Secretary ?

SHRI M. YUNUS SALEEM : His name is Mr. Ghei. It is not necessary to repeat every word which was uttered by the Law Secretary. But it was a very unfortunate scene and I felt very much insulted. After he left the room I requested the Law Minister to discuss this matter with me and take suitable action against the Secretary. The Law Minister was in a hurry to go and attend to some meeting. (*Interruption*)

MR. DEPUTY-SPEAKER : I request hon. Members not to interrupt.

SHRI M. YUNUS SALEEM : As some important sub-committee of the Cabinet was to be held to be attended by the Law Minister, he said: Saleem, we shall discuss this matter tomorrow. Now, on the next day, I saw him and I expressed my sentiments to him and I said: Sir, if I have done any wrong, or if I have committed any mistake, it is for you to correct me, and I always stand corrected, because I treat you to be my elder brother, but it is not the job of Secretary to speak to me in such a tone. After all, I am an elected Member of the Parliament also.....(*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. Let us hear him.

SHRI M. YUNUS SALEEM : The Law Minister very kindly and sympathetically said : Yes, I also do not like, but I will send for him and I will see that he apologises and expresses his regrets. Then, next day, I left Delhi and went on a tour. I came back on Monday evening. Unfortunately a news item appeared in the paper....

SHRI JYOTIRMOY BASU : Not only one paper; it appeared in all papers.

AN HON. MEMBER : Why do you say 'unfortunately' ?

SHRI M. YUNUS SALEEM : I discussed the matter with the Law Minister this morning and the Law Minister said that Secretary is prepared to apologise and express his regrets.

AN HON. MEMBER : The honour of this Parliament is at stake. (*Interruption*)

MR. DEPUTY-SPEAKER : Order please. Let him conclude.

SHRI K. LAKKAPPA : This man should be brought bodily here and he should be reprimanded by the House.

SHRI M. YUNUS SALEEM : This morning, in the presence of the Law Minister, Mr. Ghei came and expressed his regret and apologised and so far as I am concerned, I have closed the matter. (*Interruption*)

MR. DEPUTY-SPEAKER : There the matter is closed. (*Interruption*). Now, Mr. Dwivedy.

SHRI SURENDRANATH DWIVEDY (Kendapara) : This frank and forth-right statement of the Deputy Minister—after all, he is a Member of the Council of Ministers—brings to light the real situation that is prevailing now in the administration itself, as to how the bureaucracy is behaving and taking an upper hand in the administration and the Ministers are treated, if I am excused.....

SHRI RANDHIR SINGH : You are right....

SHRI SURENDRANATH DWIVEDY : If I am excused, it shows, Ministers are treated in manner which is not only dishonourable to them but to the whole public life of this country.

But, perhaps, this is only one occasion...

AN HON. MEMBER : A sample.

SHRI SURENDRANATH DWIVEDY : A sample which has been brought out. And, therefore, I congratulate him, that the Deputy Minister has the courage to bring this to the light. We should know everything and this matter should not be treated in a very light-hearted manner. Proper

steps should be taken and that officer must be sacked. We are all sorry to learn that such a thing happened in the presence of the Cabinet Minister. However important his work might have been this matter should not have been left at that moment. This matter should have been brought to the notice of the Cabinet to take a decision on this issue. It is not proper that when the Deputy Minister was insulted in the presence of officials the Cabinet Minister should have left the matter to hang on for two-three days and then the matter was published in the press and then only it was brought in the House. This is not proper for a Cabinet Minister under whom and with whom his other colleagues are working. Since it has been brought to the notice of the Parliament, I would further suggest : Let us all discuss now the relationship of bureaucracy with the Ministers and how they should behave. Let us have a thread bare discussion on this matter.

MR. DEPUTY-SPEAKER : Shri Mukerjee : (*Interruptions*)

SHRI RANDHIR SINGH : One from that side and one from this side.

MR. DEPUTY-SPEAKER : I will call you. You brought him to the House. Shri Dwivedy has expressed the sentiments of the House. But if all Leaders want to say something, then I will have to call a few.

श्री अब्दुल गनी डार (गुड़गांव) : मेरा प्वाइंट आफ आर्डर है। मैं इस बारे में आप की रूलिंग चाहता हूं कि चूंकि इस मामले में हाउस की तौहीन हुई है इस लिए हाउस के लीडर, यानी प्राइम मिनिस्टर को इस पर स्टेटमेंट करना चाहिए कि वह इस मामले में क्या महसूस करती हैं और हाउस की फीलिंग्स का किस कद्र अदब करती हैं। वह हाउस की लीडर हैं, सिर्फ कांग्रेस पार्टी की नहीं। वह सारे कंट्री की प्राइम मिनिस्टर हैं। यह मामला सिर्फ श्री यूनस सलीम का नहीं है। उनकी जगह पर चाहे कोई भी हो, अगर कोई सेक्रेटरी किसी कैबिनेट मिनिस्टर की मौजूदगी में ऐसा करता है, तो हम जानना चाहते हैं कि प्राइम मिनिस्टर इस बारे में क्या महसूस करतीं हैं और क्या एक्शन लेना चाहती हैं।

[شری عبدالغنی ڈار (گڑگاؤں) : میرا پوائنٹ آف آرڈر ھے - میں اس بارے میں آپ کی رولنگ چاھتا ھوں - کہ چونکہ اس معاملے میں ھاؤس کی توھین ھوئی ھے - اس لئے ھاؤس کے لیڈر - یعنی پرائم منسٹر - کو اس پر سٹیٹ منٹ کرنا چاھئے - کہ وہ اس معاملے میں کیا محسوس کرتی ھیں - اور ھاؤس کی فیلنگس کا کس قدر ادب کرتی ھیں - وہ ھاؤس کی لیڈر ھیں - صرف کانگرس پارٹی کی نہیں - وہ سارے کنٹری کی پرائم منسٹر ھیں - یہ معاملہ صرف شری یونس سلیم کا نہیں ھے - اُن کی جگہ پر چاھے کوئی بھی ھو - اگر کوئی سیکرٹری کسی کیبنٹ منسٹر کی موجودگی میں ایسا کرتا ھے - تو ھم جاننا چاھتے ھیں کہ پرائم منسٹر اس بارے میں کیا محسوس کرتی ھیں - اور کیا ایکشن لینا چاھتی ھیں -]

SHRI H. N. MUKERJEE (Calcutta North East) : The House is in possession of certain matters which have been said by the Law Minister as well as the Deputy Law Minister. Most of us, as you indicated, would agree entirely with what Shri Dwivedy has said. But I feel, Sir, there are certain procedural proprieties which we also should observe, that is to say, after having heard what we have heard from these two Ministers, this House must discuss this matter directly and that is why some time has got to be set apart. We cannot in a huff decide one thing or the other. Now, most of us seem to agree with what Shri Dwivedy has said. It is necessary to have a discussion where the Prime Minister also has got to be present because the functioning of the Cabinet is a theme which has pushed itself to the foreground. Therefore, you must consult Speaker on this matter and allot specific time for discussion of this issue in the presence of the Prime Minister and

[Shri H. N. Mukerjee]

leaders of the Cabinet so that this kind of bureaucratic abuse of authority and showing of temper in the face of elected representatives of the people is stopped. Not only that, the Deputy Minister who thought of resigning has now been stampeded into saying 'I closed the matter'. We are not going to allow the Deputy Minister to consider the matter as closed. He cannot close the matter. Only the House can close the matter after discussing it.

श्री रणधीर सिंह (रोहतक) : उपाध्यक्ष महोदय, यह मामला बड़ा गम्भीर है, यह न सिर्फ डिप्टी मिनिस्टर की इज्जत का सवाल है, सारे हाउस की इज्जत का सवाल है, बल्कि देश की इज्जत का सवाल है। सवाल यह है कि इस देश में यह अफसरान पी० सी० एस०, आई० सी० एस०, आई० एफ० एस० यह हुकूमत करते हैं या हमारे वजीर हुकूमत करते हैं। जहां तक शराफत का सवाल है, इखलाक का सवाल है, शराफत का नमूना है सारे हाउस के सामने जो मु० यूनुस साहब ने रखा । पर इतने बेहतरीन इन्सान के साथ ऐसा सुलूक हो सकता है तो मेरे जैसे गुस्से वाले आदमी के साथ तो भगवान जाने क्या होगा ? मैं आप से चाहूंगा कि एक मिनट आप मुझे दें। यह मामला ऐसा है कि एक आफेंस का कन्फेशन उन्होंने किया है। उन्होंने आ कर माफी मांगी, इसका मतलब सारे वाकयात को तस्लीम करते हैं। अब मामला मिनिस्टर के हाथ में नहीं रहा, ला मिनिस्टर के हाथ में नहीं रहा, अब तो मामला सारे हाउस के सामने है। जब एक अफसर ने कन्फेशन किया है एक आफेंस का और आफेंस है मिसबिहेवियर का, उन्होंने बदतमीजी की है एक वजीर की शान में—दस लाख आदमी चुन कर एक एम० पी० को भेजते हैं और एम० पीज० मिल कर वजारत को बनाते हैं, एक वजीर करोड़ों आदमियों का नुमाइन्दा होता है। एक करोड़ आदमियों की नुमाइन्दगी की शान में एक आई० सी० एस० अफसर गुस्ताखी करे तो मैं कहना चाहता हूं कि इसे बर्दाश्त नहीं किया जा सकता। इन के दिमाग आज भी वही हैं जो अंग्रेजों के वक्त में थे। इन के दिमाग सुधरे नहीं हैं और उन्हें माफी पर नहीं छोड़ना है। उन को सस्पेंड किया जाये और सस्पेंड करने के बाद उन को डिस्मिस किया जाये ताकि दूसरे अफसरों को सबक मिले। आज हो सकता है डिप्टी मिनिस्टर के साथ हुआ, कल मिनिस्टर आफ स्टेट के साथ हो सकता है, परसों हो सकता है दूसरे नेताओं के साथ हो, डिप्टी प्राइम मिनिस्टर के साथ हो.....(**व्यवधान**)

उप-प्रधान मन्त्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : ऐसा नहीं होगा।

श्री रणधीर सिंह : और प्राइम मिनिस्टर के साथ हो । यह मामला बहुत संगीन है और बहुत बड़े नतायज इस के हो सकते हैं। मैं आप से चाहूंगा कि आप पूरी नोटिस इस की लें और उस अफसर को ऐसी सजा दी जाये कि सारे अफसरों के दिमाग सही हो जायें और इस किस्म की बात आगे रिपीट न हो ।

MR. DEPUTY-SPEAKER : Before calling the next speaker, I would make a suggestion. Prof. Mukerjee has suggested, just now, on the spur of the moment, if we were to carry on a debate on this issue, there would be no end. The House is seized of the matter as every member feels about it. So you should request the Speaker and the Business Advisory Committee to find sometime to discuss the behaviour and conduct of the executive *vis-a-vis* the Ministers concerned. This is the main issue and that has been pinpointed by Shri Dwivedy and Prof. Mukerjee.

श्री कंवर लाल गुप्त : लेकिन सेक्रेटरी ने कहा क्या ? किस चीज पर डिस्कस हम करेंगे, यह भी देखना चाहिये।

MR. DEPUTY-SPEAKER : Does he want to carry it on just now ?

श्री कंवर लाल गुप्त : नहीं, मैं यह नहीं कहता, बाद में आप सोचें लेकिन जब तक सारे तथ्य सामने नहीं आयेंगे तब तक कोई भी

बात निर्णय करना ठीक नहीं होगा। इसलिये जैसा बाद में आप ने कहा.....

श्री अटल बिहारी वाजपेयी : एक बात और भी है। सदन की नेत्री के नाते प्रधान मन्त्री को भी इस सम्बन्ध में एक वक्तव्य देना चाहिये। प्रश्न एक उप-मंत्री और सचिव का नहीं है, प्रश्न यह है कि सचिव और मंत्रि-परिषद् के सदस्यों का सम्बन्ध किस प्रकार का हो ? उपाध्यक्ष महोदय, मैं यह कहना चाहता हूं कि जब तक मुहम्मद युनुस साहब ने यहां सदन में आ कर सारी बात कही नहीं थी, तब तक मुझे इस की अनुभूति नहीं थी कि मामला इतना गम्भीर है क्यों कि समाचार पत्रों में छपा, फिर उसका खण्डन आ गया। लेकिन किसी मंत्रि-परिषद् के सदस्य को कोई सचिव अपमानित करे, यह गम्भीर घटना है जिस का सदन को नोटिस लेना होगा। लेकिन मुझे यह देख कर आश्चर्य हुआ है कि अगर माफी मांगने के बाद युनुस साहब का ही समाधान हो गया तो फिर मामले को तूल देना शायद सम्भव नहीं होगा। इसलिये मामले को एक व्यापक परिवेश में देखना पड़ेगा कि सचिवों और उप-मंत्रियों के बीच में क्या सम्बन्ध होना चाहिये, मंत्रियों के बीच में क्या सम्बन्ध होना चाहिये। अगर उप-प्रधान मंत्री कुछ कहें तो शायद सदन को कुछ समाधान हो जाये नहीं तो प्रधान मन्त्री से कहा जाये कि वह इस के बारे में एक वक्तव्य दें।

श्री बूटा सिंह (रोपड़) : अभी अभी उप-प्रधान मंत्री जी को मैंने कहते हुए सुना, जब चौधरी रणधीर सिंह जी कह रहे थे तो उप-प्रधान मंत्री जी ने कहा कि ऐसा बड़े मंत्रियों के साथ नहीं होता। मैं बताना चाहता हूं कि उप-प्रधान मंत्री और इन मंत्रियों के पीठ पीछे जो यह बड़े बड़े आई० सी० एस० लोग हैं यह जो कहते हैं वह सुना नहीं जा सकता .....(**व्यवधान**).....

SHRI MORARJI DESAI : In this matter, when the Minister himself is satisfied, how does the question arise in this House?.... (*Interruption*)

SEVERAL HON. MEMBERS *rose*——

SHRI NAMBIAR : It is a question of behaviour of the bureaucracy.

SHRI S. KUNDU : The matter has been brought to the notice of the House. It should be discussed. (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order.

SHRI MORARJI DESAI : I am only told that the Minister is satisfied. That is why I said that. (*Interruption*)

SHRI SURENDRANATH DWIVEDY : The Minister has to satisfy the House. The matter is before the House now.

श्री रामावतार शास्त्री (पटना) : यह पूरे हाउस की बेइज्जती का सवाल है।

SHRI RANGA (Srikakulam) : Mr. Deputy-Speaker, Sir, I am in agreement with what my friends, Shri Surendranath Dwivedy and Shri H. N. Mukerjee, have said. We should take the earliest possible opportunity to discuss this matter. We may consider the procedure also in regard to that, when the Leader of the House, the important Ministers on that side and the Leaders of the Opposition parties could get together and discuss it between themselves and also within the House itself as to what kind of relations should subsist between the Secretaries and the Ministers —we have got various tiers of Ministers— how the Cabinet Ministers should learn to treat his colleague, how he should also have the capacity—from the Prime Minister downwards—to see that the Secretaries behave not only towards the Cabinet Ministers but all the other Ministers below them.

I may add this, to what my hon. friend Shri Surendranath Dwivedy has said. This is not the first occasion when this sort of thing has happened. No less a person than the former Home Minister had to complain in the statement that he made after he had resigned that he was not getting sufficient or proper or adequate or satisfactory co-operation from his Secretary : that was the Secretary of the Home Ministry. It is there on record. I put the question to the Prime Minister, then, as to what are the relations between the Cabinet Ministers and their

[Shri Ranga]

Secretaries. Then the Prime Minister said whenever any Cabinet Minister wanted a change in the Secretary, it had to come up before a sub-committee of the Cabinet. Then I asked her who were the members of that committee, and she said, "The Prime Minister, the Home Minister and the concerned Minister." Here, the concerned Minister was the Home Minister, and the Home Minister himself was in trouble. Therefore, the two were put into one; one was a party to the dispute. So, the Prime Minister had to take a decision; it was a committee of only one. It came to that. I left it at that, because, adivsedly, some day I knew these things would arise, the loose manner in which the Ministers have to learn, function, and to live with their own troubles.

I can easily sympathise with my friend the Cabinet Minister about the time that he had taken, the hesitation that he had had, and so on, because, in the light of the fate of no less a person that Shri Gulzari Lal Nanda, this is not new. If Shri Gulzari Lal Nanda could not get any change in his Secretary, what could this poor Law Minister do ? If he were to remain content in the Cabinet, he must necessarily be very circumspect. I do not blame him. It must be the plight of quite a large number of Minister's poor people, who have got to keep all these things to themselves and live with them. Otherwise, the little reputation that this Government is enjoying in the country would be lost, and then nobody would care for the Ministers, even Cabinet Ministers.

Under these circumstances, something has got to be done in order to see that the Secretaries get definite instructions as to how they should behave towards the Ministers. And the Cabinet Ministers also should have some kind of assurance as to what they could expect from their Secretaries, and if by any chance, the Secretaries were to prove to be powerful, they take umbrage and full protection from the Prime Minister. To-day I am afraid they are not getting it. We do not know the relationship between the Cabinet Minister and the various Ministers below him. They should take the leaders of the various parties into confidence about this.

Having said this, I would say, we should not do anything in a hurry to weaken the prestige of the Secretaries also. After all, they are the permanent people. The ministers may be elected by the people, but they come and go. The Secretaries have to maintain some prestige *vis-a-vis* the whole lot of various cadres of officers. Their prestige also must be maintained. We want an efficient civil service. I do not want the civil service to be demoralised either by the reactionaries or by the so-called leftists. I want the civil service to be strong, efficient and permanent, to be capable of taking decisions in a courageous manner. They should have the courage to be able to say to the minister, "I do not agree with this. Please consider the other aspects also. Having considered everything, if you come to a decision, it is my loyal duty to implement it. But it is also my duty to place these things before you." The civil service should be able to do that. Otherwise, this country will go to dogs. In some States, the civil service has been very much weakened already; I do not want it to happen at the centre. At the same time, I do not want the ministers to be weak-kneed, as some of them appear to be. I am sorry, Sir, you put the Deputy Minister in trouble by asking him to give an answer when he did not know all that was happening here. Therefore, he offered that short remark. I hope he would not stand by that unnecessarily and he would give himself and the Leader of the House more time to consider this matter and give satisfaction to the House as well as to the whole Government.

SOME HON. MEMBERS *rose*——

MR. DEPUTY-SPEAKER : May I appeal to all sides of the House ? Let us proceed with the Demands. This matter should be taken up at the appropriate time.

श्री मु० अ० खां (कासगंज) : उपाध्यक्ष महोदय, जैसा रंगा जी ने कहा यह वाक्या नया नहीं है, इस से पहले भी नन्दा जी के साथ ऐसा हुआ था । ये मिनिस्टर्ज तो नोमिनली बना दिये जाते हैं, लेकिन असलियत यह है कि ये सेक्रेट्रीज, यह ब्यूरोक्रेसी रूल करती है और यही वजह है कि वक्तन-फवक्तन ऐसे वाक्यात होते रहते हैं । हमारा डिप्टी मिनिस्टर 10 लाख आदमियों को रिप्रेजेंट करता है, इस हाउस का मेम्बर है

और यह हाउस मुस्तकिल रहने वाला है, इस हाउस की सदस्यता मुस्तकिल है । यह हो सकता है कि युनुस सलीम न आयें कोई दूसरा आदमी चुन कर आये, चव्हाण साहब न आय, कोई दूसरा आदमी आये, लेकिन हाउस की सदस्यता कायम रहेगी, वह बदलने वाली नहीं है, इस लिये अगर इस हाउस के स्टेटस को कायम नहीं रखा गया, इस हाउस के सदस्यों की इज्जत को कायम नहीं रखा गया तो इस के नतायज इस मुल्क के लिये ठीक नहीं होंगे । जैसा मैं पहले कह चुका हूं—अंग्रेज चले गये, लेकिन अपने बच्चों को छोड़ गये जो अभी भी कमजोर किस्म के मिनिस्टरों पर हावी होने की कोशिश करते हैं । डा० साहब जैसा मिनिस्टर हो, तो भले ही मुश्किल से हाथ में आयेगा, लेकिन कुछ कमजोर किस्म के मिनिस्टरों पर ये लोग सवार होने की कोशिश करते हैं । इस लिये अगर इन मिनिस्टरों और इस हाउस की इज्जत की हिफाजत नहीं की गई तो यह ब्यूरोक्रेसी बढ़ती चली जायगी —इस लिये इन के बारे में फैसला करना हमारा सब से पहला कदम होना चाहिय । मैं इस बात से कतई सहमत नहीं हूं कि ये सेक्रट्रीज मुस्तक़िल रहने वाले हैं । सब से पहले इस देश में चुने हुए नुमाइन्दों की इज्जत बरकरार रहनी चाहिये, यह नौकर-शाही हरगिज नहीं चलनी चाहिये । हम इस बात की हरगिज इजाजत नहीं दे सकते कि ये सिविल सर्वेन्ट चुने हुए सदस्यों के साथ इस तरह से विहेव करें । पहले भी इस किस्म की बहुत सी शिकायतें आ चुकी हैं । —रेलवे बोर्ड के चेयरमैन और दूसरे मेम्बरों के खिलाफ शिकायत आ चुकी है कि वे पालियामेंट के मेम्बरों के साथ ठीक बर्ताव नहीं करते । इस लिये उपाध्यक्ष महोदय यह बहुत ही गम्भीर मामला है ।

मैं आपसे दरख्वास्त करूंगा कि आप इस के ऊपर डिस्कशन के लिये समय दें ताकि हम अपनी अपनी बात सदन के सामने रख सकें । मैं लीडर आफ़ दी हाउस और केबिनेट मिनिस्टर साहबान से भी अपील करूंगा कि सदन जिन खयालात का इज़हार करे, उस को वुक्कत दें, उस को इज्जत दें और ऐसा तरीका अपनायें जिससे आइन्दा इस किस्म की बातें पैदा न हों ।

श्री शशिभूषण (खारगोन) : उपाध्यक्ष महोदय, जिन जिन देशों में क्रांति हुई, वहां से ब्यूरोक्रेसी को खत्म किया गया । लेकिन जब हमारा देश स्वाधीन हुआ—गांधी जी और नेहरू जी ने ब्यूरोक्रेसी को सब तरह का मौका दिया, सब तरह का सम्मान उन को इस देश में दिया गया—मेरी पार्टी ने दिया, नेहरू जी ने दिया और आज के नेता दे रहे हैं । लेकिन अगर ये ब्यूरोक्रेट्स हमारे नेताओं को अपमानित करते हैं तो यह गलत बात है, इस को बरदाश्त नहीं किया जा सकता । हम ने पुराने जमाने देखें हैं जब ये लोग अंग्रेजों के साथ काम करते थे, उस के बाद आजादी के जमाने में देखा, रिटायर होने के बाद देखा कि किस तरह से इस देश की कास्ट पर वेस्टेड इन्टरेस्ट कि नौकरी करते हैं । हम इस तरह से अपने नेताओं को अपमानित नहीं करने देंगे । इन्होंने जिस डिप्टी मिनिस्टर को अपमानित किया है —उस से सारे हाउस का अपमान किया है, इस लिए उस अफसर को फौरन सस्पेंड करना चाहिये ।

MR. DEPUTY-SPEAKER : I will treat this as the debate on the Demands for Grants relating to the Ministry of Law. I will now call the Minister to reply.

SHRI NAMBIAR (Tiruchirapali) : Sir, this is not only a question of the behaviour of the Secretary of the Law Ministry, it is a question of the behaviour of the bureaucracy towards the elected Members of Parliament and the Cabinet. There is no difference between a Minister and a Deputy Minister so far as the Secretary is concerned. He should have behaved in a proper manner. I wonder how the hon. Law Minister who was present could support it. This creates a suspicion in our minds that a certain be-

[Shri Nambiar]

haviour of Cabinet Ministers has encouraged the bureaucracy. Therefore, we do not want that sort of thing to continue. Further, it is not a question of privilege of the House or privilege of the Member; it is a question of the rule by the people and not by the bureaucracy. Some hon. Member said that members of the Treasury Benches may be going and these people in the bureaucracy will remain. But, Sir, let me remind them that these bureaucratic Secretaries will be sent out or dismissed at the point of a pen. They are to be removed first and this House will remain. Members may change but the bureaucracy will have to go at our command. Therefore, they must be told as to how they should behave.

MR. DEPUTY-SPEAKER : We had one hour for the discussion and voting on the Demands for Grants relating to the Ministry of Law. There is a cut motion which reads like this:

"Reported misbehaviour of the Law Secretary towards the Deputy Minister of Law."

Debate has taken place on that. I will ask the Law Minister to reply. If hon. Member's want they can vote on the cut motion.

SHRI H. N. MUKERJEE: Is that an indirect way of avoiding discussion. I am not going to be confronted later by the Chair with a decision that the Law Ministry's Demands have been discussed during the Budget Discussion and this matter was raised there. A very important matter of principle has come to the surface that requires discussion at a level which is different from what prevails at this point of time. To discuss it as part of the Demands for Grants or as a cut motion or something like that will not not do. You have to take time for a full-dress discussion on this matter.

MR. DEPUTY-SPEAKER : I am very sorry, Professor Mukerjee has not followed me correctly. I have said that we must have a full-dress debate on the question of the behaviour of the executive with the Ministers. In consultation with the Speaker and with the concurrence of the BAC some time could be fixed for this discussion. Because we have got another Ministry to be taken up and the cut motions are to be moved, for the time being at least, let the matter be closed with the Law Minister's reply. That is the only suggestion I am making. There must be some end to this discussion. I am not completely shutting out discussion. That is left to the Speaker and the BAC.

SHRI SURENDRANATH DWIVEDY : The statement made by the Deputy Minister here cannot be treated as closed.

MR. DEPUTY-SPEAKER : I am not treating it as closed.

SHRI SURENDRANATH DWIVEDY : Whatever discussion has taken place is only on the basis of the statement of the Deputy Minister which has nothing to do with the Demands of the Law Ministry. So, it will be unfair if you connect or mix the two. Let the demands of the Law Ministry be discussed, as usual and, as you have observed, let the date and time be fixed for discussing this very important matter.

MR. DEPUTY-SPEAKER : I hope you at least agree to the closure of this debate now.

SHRI R. D. BHANDARE : (Bombay Central) : This whole discussion has taken place on the point of order raised by Shri S. M. Banerjee. Then a statement was made by the Minister and discussion followed on that. Now we want to speak on the Demands of the Law Ministry. Sir, you are mixing up the two issues. How could you deny us a discussion of the Ministry ? It is being unfair to the House to do so.

MR. DEPUTY-SPEAKER : I am not mixing the two issues at all. We had just one hour for Law Ministry and we wanted to take up the Ministry of Health and Family Planning and at least touch it, as I had announced. I am not closing this debate. We will spend half an hour for this demand and then take up the next demand. So far as this discussion is concerned, it will be taken up on some other day.

SHRI K. M. KOUSHIK (Chanda) : Mr. Deputy -Speaker, Sir during the centenary celebrations of the Bombay High Court a souvenir was published, and in that souvenir there is a pertinent reference to a salient fact, and it is this. The old British Judges of the Bombay High Court did not even respond to invitations for tea from

Goverment House, the reason being that they did not want, consciously or unconsiously, to be suborned in any manner by the executive in the discharge of their judicial duties. They wanted strictly to adhere to what is known as judicial seclusion. But what do we find to day? A news item appeared in the press recently that a Judge of the Allahabad High Court entertained the Chief Minister to dinner and the members of the bar were greatly agitated over it. Certainly, it is not a healthy practice at all. In this context, I would only say that what the judges were in the past and what the judges are today makes me recall the words of Julius Caesar "What a fall my countrymen ?"

The other day I was in the Supreme Court and it pained me to hear personal attacks of the judge of the Maharashtra High Court who tried an election petition. In fact, for 25 minutes personal attacks were going on against the judge himself with regard to his conduct of the case. Why is all this happening? The reasons are not far to seek. In fact, the Chief Minister has got the power to appoint Vice-Chancellors, members of inquiry commissions and also to send them to foreign countries on certain occasions. These are some of the powers and favours which a Chief Minister could confer on the Judges of the High Court.

16.45 hrs.

[SHRI R. D. BHANDARE *in the Chair*]

It is because of this that the High Court Judges actually try to please the Chief Ministers, as we have been seeing. It is not uncommon that some of these Judges actually wait on the Chief Ministers. So, the matter has come to that.

I would, therefore, like to request the hon. Minister to see that no sort of commissions or appointments should be assigned to a High Court Judge after he retires. This is a salutary rule and it will have a salutary effect if it is very strictly enforced in times to come.

In this context I would also say that it is not only desirable but also necessary now to implement the Law Commission's recommendations with regard to the appointment of Judges and their transfers. To quote only a small instance, supposing that a man has been practising for 25 years in a particular High Court and he is elevated as a Judge in the same High Court. Certainly, it is not a desirable thing at all.

Why ? The cardinal principle of law is that justice should not only be done but it should also appear to be done. Here a man, who has practised, has his own relation with the other members of the Bar. If he is put in the same High Court at the same place, naturally there will be a certain amount of embarrassment. This has to be looked into also. All these difficulties will be obviated if the Law Commission's recommendations are implemented in letter and spirit.

Then, delay in courts is a very important matter. The number of cases pending in the High Courts and the Supreme Court is really shocking. In fact, Justice Shah, when he presided over the Tax Advocates' Conference in Delhi, said that the whole judicial system would break down if the accumulation went on with this speed at which it was now going on. He also showed what was the cause for this. He said—I quote—

> "the illdrafted, illconceived, sometimes solvenly drafted acts, rules, regulations, orders, directions and circulars which are poured out in a continuous and ever-increasing stream from the legislative branch"—

are the causes for this. Is it not correct? In fact, our legislation machinery is a flourishing one It is akin to a basic industry. We have been producing so many acts. It is the only industry which is flourishing very well in our country.

Every legislation is pushed through in hot haste. This leads to vagueness. Justice Shah again says:

> "Hardly a day passes when the courts are not confronted with problems which become difficult because of vagueness, inconsistency and sometimes sheer ineptitude in drafting."

All this can be obviated to a very great extent if really there is no hurry in pushing through legislation. Some time back we passed the Gold Control Bill within five days. This is the way in which legislation is pushed through, in such great hurry. The result is

[Shri K.M. Kaushik]

is that it will be ambiguous, there are several loopholes and naturally so many cases are bound to go to the High Courts and the Supreme Court. Therefore there is congestion of work and naturally delay takes place.

With these submissions, I would request the hon. Law Minister to consider very seriously implementing the recommendations of the Law Commission in this regard.

SHRI BENI SHANKER SHARMA (Banka) : I beg to move:

That the demand under the head Ministry of Law be reduced to Re. 1.

[Failure to translate Acts into Hindi (1)]

That the demand under the head Ministry of Law be reduced to Re. 1.

[Failure to amend old and obsolete Acts (2)]

SHRI ABDUL GHANI DAR : I beg to move :

That the demand under the head Ministry of Law be reduced to Re. 1.

[Failure to take action against the Election Commissioner for his latest statement regarding Kashmir by-elections in which he abused his powers and indulged in politics (8)]

SHRI RAMAVATAR SHASTRI (Patna): I beg to move :

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Failure to publish the laws in Hindi (11)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Failure to make the justice cheap and easily available (12)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Need to make available free legal advice to the poor (13)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Need to make election laws easy and effective (14)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Need to enforce strictly the law regarding ceiling on election expenses (15)].

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Need to make law to check beating and withholding of voters from casting their votes and other irregularities committed during elections (16)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Failure to take strict action against the persons who incite casteism, provincialism and communalism during elections (17)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Failure to guarantee casting of votes by Harijans and other weak people (18)]

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Failure to end the inordinate delay that takes place in hearing the suits (19)].

SHRI G. VISWANATHAN (Wandiwash): I beg to move :

That the demand under the head Ministry of Law be reduced by Rs. 100.

[Reported misbehaviour of the law Secretary towards the Deputy Minister of Law.(9)]

श्री विश्वनाथ पाण्डेय (सलेमपुर) : माननीय चेयरमैन महोदय, विधि मंत्रालय एक महत्त्वपूर्ण मंत्रालय है । मुझे खुशी है कि एक उत्तम और कुशल मंत्री के हाथों में यह मंत्रालय है । इस देश के अन्दर जो तरीका है वह वही तरीका है जोकि यहां पर अंग्रेज छोड़कर चले गए थे । उसी परिपाटी के ऊपर विधि मंत्रालय और सारी कानून की व्यवस्था भारतवर्ष में चल रही है । भारतवर्ष में तीन तरीके की व्यवस्था है । एक माल विभाग, दूसरे दीवानी और तीसरे फौजदारी । माल विभाग के सम्बन्ध में प्रान्तीय सरकारों के माध्यम से कानून बनते हैं । लेकिन दीवानी और फौजदारी खास तौर से केन्द्रीय सरकार के माध्यम से चलती हैं । जब इस देश में लोकतांत्रिक समाजवाद की व्यवस्था को स्वीकार किया गया है और समाजवाद की व्यवस्था को

स्थापित करने का विचार है तब फिर यह आवश्यक हो जाता है कि फौजदारी के अन्दर जो जाब्ता फौजदारी है और ताजीरात हिन्द में यानी इंडियन पैनल कोड और सी० आर० पी० सी०, उनमें आमूल परिवर्तन किया जाये । जब तक इस में आमूल परिवर्तन नहीं करेंगे तब तक सुव्यवस्था देश के अन्दर कायम नहीं हो सकती । इस के अन्दर एक दफ़ा है १०९ जाब्ता फौजदारी के अन्तर्गत है यह दफ़ा अंग्रेजों ने इसलिये रखी थी कि जो गरीब आदमी हैं, जो बेगुनाह हैं उन को फंसा कर के उस दफा के अन्दर बन्द कर दिया जाये । और सैंकड़ों, हजारों आदमी बगैर सबूत और शहादत के कचहरियों में बन्द कर दिये जाते हैं और उन को सजा हो जाती है । तो मैं कहना चाहता हूं कि मंत्री महोदय जितनी जल्दी दफ़ा १०९ जाब्ता फ़ौजदारी से निकाल देंगे उतना ही अच्छा हो ।

16.50 hrs.

[SHRI GADILINGANA GOWD *in the Chair*]

आज इस जनतांत्रिक समाजवाद के अन्दर मुकदमे का लड़ना बहुत ही मुशिकल है । वे ही लोग मुकदमा लड़ सकते हैं जिन के पास धन है । यदि श्री एन० सी० चटर्जी या माननीय मंढारे जैसे वकील को कोई आदमी रखे तो मैं समझता हूं कि उस की जायदाद बिक जायगी । इतना पैसा वह चार्ज करते हैं । तो आवश्यक है कि इस हिन्दुस्तान के अन्दर सस्ता, सरल और सुगम न्याय की व्यवस्था हो, और ऐसी व्यवस्था हो जो शीघ्रता से लोगों को फ़ैसला मिल सके, और जो गरीब निर्धन हैं, जिन के पास पैसा नहीं है उन के लिये तो ऐसी व्यवस्था होनी चाहिये कि निःशुल्क उन्हें कानूनी सहायता प्रदान हो । तब तो वह अपनी कठिनाइयों को न्यायालय के सामने रख सकते हैं, नहीं तो नहीं रख सकते हैं ।

आप ने देखा कि जो ऐडवोकेट लोग बनते हैं उन की भी फ़ीस अधिक रख दी गई है । उन के सामने भी आज अनएमप्लायमेंट का प्रश्न है, वह भी बेकार हैं, कचहरियों में घूमते हैं लेकिन उन को काम नहीं मिलता है । अपने को जन कल्याण कहने वाली सरकार का यह कर्त्तव्य होता है कि वह जो ऐडवोकेट्स हैं, अधिवक्ता हैं, जिन के पास काम नहीं है उन्हें भी काम देने की व्यवस्था करे ।

एक बड़ा गम्भीर प्रश्न देश के सामने है । न्यायपालिका और कार्यपालिका का प्रथकीकरण, कुछ प्रान्तों में तो हो गया है, लेकिन हर प्रान्त में नहीं हो पाया है । और जिन प्रान्तों में कार्यपालिका से न्यायपालिका पृथक हुई भी है उन में भी न्यायपालिका क्लेक्टर और कमिश्नर के अन्तर्गत है । मैं चाहूंगा कि उसे सीधे हाई कोर्ट के अन्तर्गत कर दें जिस से कि कार्यपालिका से कोई उस का सम्बन्ध न हो ।

इस देश के अन्दर एक बड़ी भारी विचित्र घटना यह है कि जजों की नियुक्ति होती है, चाहे सुप्रीम कोर्ट के जज हों, हाई कोर्ट के हों, जिला जज हों या ऐडवोकेट जनरल हों, उन की नियुकित गृह मंत्रालय से होती है । वह विधि मंत्रालय के अन्तर्गत आते हैं लेकिन नियुक्ति उन की गृह मंत्रालय करता है । विधि मंत्रालय के द्वारा नहीं होती है । तो मैं कहना चाहता हूं कि उन की जो नियुक्ति हो वह विधि मंत्रालय के अन्तर्गत हो । विधि मंत्री महोदय कानून के जानकार हैं और जो कानून के जानकार होते हैं वे उस काम को अच्छी तरह से कर सकते हैं ।

अन्त में मैं यह कहना चाहता हूं कि जिस तरह से मेडिकल, इंजीनियरिंग आदि की आल इंडिया सर्विस है उसी तरह से आप को यह करना चाहिये कि जो जुडिशियल सर्विसेज हैं उन का भी आल इंडिया बेसिस करें ताकि एक समानता हो, सारे भारत

[श्री विश्वनाथ पाण्डेय]

में एक ही सर्विस हो । जो मुन्सिफ़ हैं, जज हैं, हाई कोर्ट और सुप्रीम कोर्ट के जज हैं, उन की तनख्वाह में भी आप को वृद्धि करनी चाहिये, उन को अधिक सुविधा प्रदान करें क्यों कि जब आप उन को हर तरह की सुविधा देंगे तो वह न्याय ढंग से दे सकेंगे ।

अभी तक जब कि राजभाषा हिन्दी अपनायी है, क्षेत्रीय भाषाओं को भी आप ने माना है, लेकिन जो फ़ैसले होतें हैं वह हिन्दी भाषा में नहीं हो पाते हैं । मैं आग्रह करूंगा कि मंत्री महोदय अपने मंत्रालय में जो कानून बने हुए हैं अंग्रेजी में उन का हिन्दी अनुवाद करायें । और फ़ैसले जो मुन्सिफ़, जिला जज तथा हाई कोर्ट और सुप्रीम कोर्ट के जजेज करें वह हिन्दी में करें, अपनी भाषा में करें ।

इन शब्दों के साथ जो अनुदान मंत्री महोदय ने सदन में पेश की है उस का मैं समर्थन करता हूं ।

श्री बेनी शंकर शर्मा (बांका) : सभापति महोदय, हमारे माननीय विधि मंत्री महोदय जितने लम्बे, चौड़े, तगड़े और वजनदार हैं उन की रिपोर्ट उतनी ही दुबली, पतली और छोटी है । इस के लिये मैं उन को दोष नहीं दे सकता । वे बेचारे करें भी तो क्या करें । उन के पास कुछ काम ही नहीं है । कहने को ला मिनिस्टर हैं, लेकिन जितने हाई कोर्ट, सुप्रीम कोर्ट के जजेज हैं उन की नियुक्ति करने का उन को कोई अधिकार नहीं है । इस सदन में बहुत पहले से मांग की जा रही है कि होम मिनिस्ट्री के बदले हाई कोर्ट और सुप्रीम कोर्ट के जजेज की नियुक्ति का प्रश्न है वह ला मिनिस्ट्री के अधीन आना चाहिये । मैं सरकार से मांग करूंगा कि अब समय आ गया है कि वह हाई कोर्ट और सुप्रीम कोर्ट के जजों की नियुक्ति ला मिनिस्ट्री के अधीन करे ।

सभापति महोदय, यद्यपि इस मिनिस्ट्री का काम केवल मुंशीगिरी करने का है, जिसे पैरवीकारी कहते हैं, कुछ मामलों की पैरवी करना, दूसरी मिनिस्ट्रीज को सलाह देना, फिर भी इस के जिम्मे तीन और काम हैं, इलेक्शन कमीशन, ला कमीशन और इन्कम टैक्स ट्रिब्युनल्स । इन के सम्बन्ध में मैं कुछ कहना चाहूंगा ।

जहां तक इलेक्शन कमीशन का सवाल है मैं आपका ध्यान और सारे सदन का ध्यान मध्यावधि चुनावों की ओर आकर्षित करूंगा । चुनाव फ़ेयर हों, अच्छे ढंग से हों, ईमानदारी के साथ हों, यह सब की मांग है । हम कहते हैं कि हमारे बैलट पेपर नासिक में छापे जायें, कुछ कहते हैं कि बेलट पेपर्स पर वोटर्स की फोटो हो । लेकिन जहां तक इन मध्यावधि चुनावों का सम्बन्ध है इन में देखा गया कि ऐनब्लाक बूथ के बूथ वोटर अपने वोट ही नहीं डाल सके । एक उदाहरण मैं देना चाहता हूं, बिहार में भी बंगाल में भी और मैं समझता हूं कि उत्तर प्रदेश में भी, कुछ स्थानों में ऐसा ही हुआ होगा । एक नयी टैक्नीक डैवलप कर ली गयी है और उस के अनुसार जो कैंडीडेट काफी तगड़े होते हैं कि वे दस बाहर बूथों पर कब्जा जमा लेते हैं । वे पोलिंग एजेन्ट के रूप में अपने आदमी भेजते हैं या वैसे आदमी रखवाते हैं जिन को वे खरीद सकते हैं । इन चुनावों में देखा गया कि जहां एक हजार वोटर्स का बूथ है वहां 997, 998 तक वोट डाले गये हैं । क्या यह कहीं संभव है । जहां हजार वोटर हों वहां 998 वोट डाले जा सकें ? वहां हुआ यह है कि जिस पोलिंग एजेन्ट का बूथ पर जाने का आठ बजे का समय था उसे सात बजे ही बुला लिया गया और 5, 7 आदमियों ने मिल कर सब बैलट पेपरों को स्टाम्प कर बक्सों में डाल दिया । बैलट पैपर्स नासिक में छपे या वोटर्स का फोटोग्राफ़ उन पर रहे

इससे इस प्रकार की गड़बड़ी रोकी नहीं जा सकती । जब तक पोलिंग अफ़सरों को जो काम दिया गया है करने के लिये उस को वह ठीक और ईमानदारी से नहीं कर सकते हैं तब तक आशा नहीं कर सकते हम कि आगे चुनावों में फेयर वोटिंग हो सकेगी । जो गुंडा गर्दी कर सकते हैं, जो लोगों को खरीद सकते हैं उन्हीं का बोलबाला रहेगा । जिस तरह से चनाव हो रहे हैं मैं कहूंगा कि यह जनतंत्र का एक तरह से जनाज़ा निकल रहा है और लोकतन्त्र बड़े खतरे में है । मैं मंत्री जी से प्रार्थना करूंगा कि वे कुछ ऐसे उपायों को सोचें और सदन के सदस्यों से इस बारे में सलाह लें और सोचें कि किस तरह से निष्पक्ष और फ़ेयर इलेक्शन हो सकता है ।

एक बात मैं ला कमीशन के सम्बन्ध में भी कहना चाहता हूं । ला कमीशन 1956 में नियुक्त किया गया था और उस के बाद 39 रिपोर्टें उस की निकल चुकी हैं लेकिन अभी तक बहुत से पुराने कानून पड़े हुए हैं जिन को छूआ तक नहीं गया है । मैं सुझाव दूंगा कि ला कमीशन में जो एक चेयरमैन और तीन रिटायर्ड जज काम कर रहे हैं उन के बदले कुछ सब कमेटी के रूप में कुछ और जजेज मुकर्रर किये जायें जिस से हमारे जितने पुराने कानून हैं उन का जल्दी जल्दी से सिंहावलोकन कर पुनर्गठन कर सकें ।

एक बात मैं हिन्दू कोड के बारे में भी कहना चाहता हूं । जहां ला मिनिस्टर साहब का सवाल है, हमारे यहां कांग्रेस अपने को समप्रदायवाद से अलग समझती है । लेकिन मेरा कहना है कि कांग्रेस ही सब से बड़ी सामप्रदायवादी संस्था है । आज हिन्दुओं के लिए हिन्दू कोड है, लेकिन दूसरी जातियों के लिये कोई दूसरा कोड नहीं है हमारे यहां सरकार जाति विभेद कर रही है और तफ़रका पैदा कर रही है । मैं कहूंगा कि हिन्दू कोड के बदले एक कामप्रीहेन्सिव सिविल कोड हो जिस के मातहत जितने हिन्दुस्तान के बाशिन्दे हैं, हिन्दु, मुसलमान, ईसाई आदि सभी उस के अन्दर आवें ।

इन्कम टैक्स ट्राइब्यूनल ला मिनिस्ट्री के मातहत आता है । आज इन्कम टैक्स ट्राइब्यूनल में मामलों की संख्या इतनी बढ़ गयी है क्योंकि इन्कम टैक्स डिपार्टमेंट में जब से लिमिटेशन दो वर्ष कर दिया गया है तब से मामले बहुत जल्दी सुलटाये जा रहे हैं और उस के मुकाबले में काम करने वाले इन्कम टैक्स ट्राइब्ल्यूनल्स काफ़ी नहीं हैं । मैं मंत्री जी से कहूंगा कि कलकत्ता, बम्बई और दिल्ली जैसे स्थानों में जहां पैन्डेन्सी बहुत काफ़ी बढ़ रही है वहां और ट्राइब्यूनल बनाये जायें जिस से कम से कम जितने भी मामले हैं उन में 6 महीने से ज्यादा का समय न लगे ।

17 hrs.

श्री रणधीर सिंह (रोहतक) : सभापति महोदय, मैं तीन, चार मिनट में ही अपनी बात ख़त्म कर दूंगा । पहली बात तो मेरी यह है कि जैसा ला मिनिस्टर के सामने मैं पहले भी हाफ़ औवर डिस्कशन के समय अर्ज कर चुका हूं कि हिन्दू सक्सैशन ऐक्ट को लेकर पंजाब, हरियाणा और दिल्ली के लोगों को दिक्कत और परेशानी का अनुभव हो रहा है क्योंकि वह पिछले हजारों सालों से कस्टमरी ला से गवर्न होते रहे हैं और इस हिन्दू सक्सैशन ऐक्ट को वह अपने रस्म, रिवाज आदि में एक रुकावट समझते हैं । इस तरह से उन के रिवाज वगैरह ख़त्म कर दिये जाएंगे । इसीलिए हरियाणा, गवर्नमेंट और पंजाब गवर्नमेंट इस किस्म का ला पास करना चाहती है ताकि उन की मौजूदा दिक्कत व परेशानी ख़त्म हो सके । पंजाब गवर्नमेंट ने एक कमेटी मुकर्रर की हुई है । आप को याद होगा कि ला मिनिस्टर साहब ने यहां कहा था कि कोई स्टेट गवर्नमेंट अगर इस क़िस्म का कोई अमेंडमेंट करना चाहे तो वह कौनकरेंट लिस्ट के मातहत ऐसा कर सकती है । मैं चाहूंगा कि उन का जैसा स्टेटमैंट है, पंजाब की तरफ़ से इस

किस्म का कोई ला आये और हरियाणा सरकार भी कोई इस क़िस्म का अमैंडिंग ला लाना चाहे तो ला मिनिस्टर साहब मेहरबानी कर के उसे मंजूर कर लें। बाक़ी हिन्दुस्तान के दक्षिण राज्यों के वह चाहे मंजूर करें या न करें लेकिन हरियाणा और पंजाब गवर्नमैंट के जरूर मंजूर कर लें। मैं चाहूंगा कि हिन्दू सक्सैसशन ऐक्ट में इस तरह की तरमीम मंजूर की जाये कि लड़की को अपने पिता के यहां हक़ न रहे बल्कि लड़की को उसके पति के यहां अर्थात् फादर इन ला के यहां हक़ मिले।

जैसा कि आजकल एलैक्शन ला है उस में मास स्केल पर यह इम्पर्सोनेशन चलता है। मलत आदमी वोट डाल दिया करते हैं। मैं चाहूंगा कि यह इम्पर्सोनेशन को रूट आउट कर दिया जाये। आज हरिजनों और गरीब व पिछड़े लोगों को इस तरह से इम्पर्सोनेट करा जाता है, ऐसे लोगों के वास्ते जोकि इस तरह की बेजा हरकत करते हैं उन के लिए स्पेशल प्राविज़न लाया जाये और आर पी ऐक्ट के सैक्शन 100 और 123 में इस तरह की तरमीम लाई जाये ताकि वह उन का इम्पर्सोनेशन का फेल मैल प्रैक्टिकल समझी जाये और उनका एलैक्शन रद्द कर दिया जाये।

दूसरी बात मैं यह कहना चहूंगा कि आजकल जो हमारा पंचायती ऐक्ट है वह युनिफ़ार्म नहीं है अर्थात् बिहार का अलग है, हरियाणा का अलग है और पंजाब का अलग है। अलग अलग राज्यों का अलग, अलग है। अब हमारे यहां जुडिशिएरी और ऐक्ज़ीक्यूटिव डिवीज़नल लैविल पर तो अलग है लेकिन अभी जो हमारा पंचायती ऐक्ट है उस में यह जुडिशिएल और एक्ज़ीक्यूटिव अलग अलग नहीं हैं। मैं चाहूंगा कि यह एक्ज़ीक्यूटिव और जुडिशिएरी पंचायत लेविल पर भी अलग अलग हों।

तीसरी मेरी डिमांड यह है कि इस छुआछात को आप कौगनीज़ेबल औफेंस बनायें और साथ ही उस को नौन बेलेबल भी बनायें। ऐसा आदमी जो इस छुआछात को वर्ते उसे ठीक करने के लिए यह ज़रूरी है कि उस औफेंस को नौन बेलेबल बनाया जाये ताकि हवालात में दो, चार हफ्ते उसे रखा जाये क्योंकि जब तक ऐसा नहीं किया जायेगा तब तक उस का दिमाग़ ठीक नहीं होगा।

कैपिटल सैंटैंस के बारे में महज इतना कहना चाहूंगा कि जैसा अन्य मुल्कों में भी है आप आई०पी०सी० के सैक्शन 302 के मतहत बजाय डेथ सैंटैंस के इसे ट्रांसपोर्टेशन लाइफ़ कर दें।

इसी तरह पनिशमैंट फौर रौंगफुल रैस्ट्रेंट के लिए आई० पी० सी० का जो सैक्शन 341 है वह कौग्नीजेबल नहीं है। आजकल यह घेराव करने की बिमारी बहुत जोर पकड़ गयी है और इसलिए इस 341 के औफैंस को कौग्नीजेबल करे बिना गवर्नमैंट का काम ठीक तरीक़े से नहीं चल पायेगा।

आखिर में जो चीज़ मैं कहना चाहूंगा वह यह है कि हाईकोर्टस और सुप्रीम कोर्ट में पैंडिंग केसैज़ की तादाद काफ़ी बढ़ रही है और अभी हालत यह है कि वहां एक, एक पैंडिंग केस की कहीं 7-7 साल में और 10-10 साल में सुनवाई का नम्बर आता है। लिटिगैंट बेचारा बेमौत मारा जाता है और उस की जिंदगी उसी में खत्म हो जाती है। इसलिए न्याय मिलने में देरी न हो और अदालत में पेश मामले जल्दी निपटाये जायें इसके लिए आवश्यक व्यवस्था मंत्रालय शीघ्र से शीघ्र करे। यह ठीक कहा गया है कि :—

जस्टिस डिलेड इज़ जस्टिस डिनाइड

जल्द से जल्द लोगों को इंसाफ़ देने की व्यवस्था की जाय।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय देश को आज़ाद हुए को 22 वर्ष हो रहे हैं, दुनिया बदल रही है और हम लोग खुद भी बदल रहे हैं लेकिन हमारे देश की जो न्याय व्यवस्था है उस में कोई पवितंन मालूम नहीं पड़ता है । हम अभी अभी भी अंग्रेजों की लकीर पर चल रहे हैं जिसके बारे में कई माननीय सदस्यों ने यह ठीक ही बतलाया कि जो हमारी न्याय की व्यवस्था है वह उसी घिसी पिटी लाइन पर चल रही है । गरीबों को उस से ज्यादा फ़ायदा नहीं होता है क्योंकि न्याय बहुत मंहगा है । कई-कई दिन तक उन्हें अदालतों के चक्कर लगाने पड़ते हैं लेकिन उस पर भी उन्हें न्याय नहीं मिल पाता है । हमें न्याय को सस्ता करना होगा और आम जनता तक उसे पहुंचाने की व्यवस्था करनी होगी । इस के लिए यह भी आवश्यक होगा कि जो कानून की किताबें हमारें यहां हैं उन का हम इस देश की पन्द्रहों राष्ट्रभाषाओं में अनुवाद करायें और उन को आम जनता तक ले जायें ताकि वह समझ सकें कि उन के लिए क़ानून की क्या व्यवस्था है ?

आम जनता तक न्याय पहुंचे इस के लिए हमें उस कोर्ट फीस को जोकि अभी बहुत ऊंची है उसे कम करना होगा । आज कोर्ट फ़ीस नीचे से लेकर सुप्रीम कोर्ट तक बहुत ज्यादा है । कोर्ट फ़ीस इतनी अधिक रहते हुए गरीब अपने मुकद्दमें को लड़ नहीं सकता है और ऊपर तक जाने में उस के सामने तरह-तरह की कठिनाइयां हैं । आज जब उस गरीब आदमी को दो वक्त भरपेट भोजन मुयस्सर नहीं होता है तो वह इतनी अधिक कोर्ट फ़ीस देकर मुकद्दमा कैसे लड़ पायेगा ?

इस के अलावा कार्यपालिका और न्याय-पालिका को पृथक करने की भी ज़रूरत है । अभी बंगाल की संयुक्त मोर्चे की सरकार ने यह फैसला किया है और उसी तरीक़े से आप को भी ऐसा कानून बनाना चाहिए कि यह कार्यपालिका और न्यायपालिका अलग हो जाये ।

एक बात और है । बैरिस्टर हमारे यहां हैं और वह अंग्रेजों के जमाने के हैं और हालांकि उन से आला दर्जे के ऐडवोकेट हमारे यहां हैं और हो चुके हैं लेकिन वे बेरिस्टर अपने को मालूम नहीं क्या समझते हैं जो उन में और एडवोकेट में फर्क माना जाता है ? उस फर्क को आज मिटाने की ज़रूरत हैं । अंग्रेजों के जमाने का जो यह चिन्ह है उस को हम मिटायें और ऐडवोकेट को सचमुच में जो समाज में सम्मान मिलना चाहिए उसे हम दिलायें ।

इस के अलावा चुनाव के सिलसिले में मैं एक बात कहना चहूंगा । कई सदस्यों ने यह ठीक ही कहा कि चुनावों के दर-मियान और चार राज्यों में जो मध्यावधि चुनाव हुए उन में यह देखा गया कि हरिजनों को, पिछड़ी जातियों के लोगों को और मुसलमान वोटरों को लोगों ने मत डालने के लिये जाने नहीं दिया, लाठी के बल उन्हें डरा, धमका कर उन्हें वोट नहीं डालने दिया । कई पोलिंग बूथ ऐसे निकले जहां एक भी एसे वीकर सैक्शन के या माइनारिटी कम्युनिटी के लोग अपना वोट डालने नहीं पहुंच सके और उन के नाम पर दूसरे लोग वोट डाल देते हैं । इस मैल प्रैक्टिस को रोकने के लिए क़ानून मौजूद है लेकिन उस का अमल नहीं होता है । देखना यह है कि उसे हम कैसे अमल में लायें ? जाहिर है कि जब तक हम तमाम लोगों को वोट देने का मौक़ा नहीं देंगे हमारी डेमोक्रेसी या हमारा जनतंत्र ठीक तरह से आगे नहीं बढ़ सकेगा और उसकी जड़ मजबूत नहीं होगी । इस तरीके से सम्प्रदायवाद, जातिवाद, प्रांतवाद और तरह-तरह का प्रचार किया जाता है उस पर सख्ती के साथ रोक लगानी चाहिए । उस के लिए कोई व्यवहारिक क़दम उठाना चाहिए ।

अभी आप ने सीमा बांध रक्खी है कि पार्लियामैंट के चुनाव में कोई भी उम्मीदवार 25000 रुपये से अधिक खर्च नहीं कर सकता लेकिन बनासकांठा में चले जाइये पाटिल साहब पता नहीं कितने लाख रुपया वहां पर खर्च कर रहे हैं । मुझे मालूम है कि यहां पर ही बहुत सारे ऐसे लोग हैं जो कई-कई लाख रुपया खर्च करके इस सदन् में आये हैं इसलिए आपने जो सीमा बनाई है उस सीमा को आप ठीक से अमल में लाइये और अगर वैसा आप कर सकें तो वही बहुत है ।

लेकिन लोग 25,000 से ज्यादा खर्च करते हैं । यह अन्दाज आप को लगता नहीं क्यों कि हिसाब किताब देने वाले तो उसी हिसाब से एलेक्शन रिटर्न दे देते हैं । यह भी एक करप्ट प्रैक्टिस है । इस को कैसे रोका जाये इस के लिए आप कोई व्यावहारिक तरीका निकालना पड़ेगा और कानून में इस की व्यवस्था करनी पड़ेगी ताकि लोग उस से ज्यादा खर्च न करने पायें । अगर हम सचमुच में अपने देश में जनतन्त्र को विकसित करना चाहते हैं और आम जनता तक उस को ले जाना चाहते हैं ताकि उन की राय हर स्तर पर हमको मिले, तो हम को ऐसा करना ही चाहिये । तभी हम सचमुच जनतन्त्र की जड़ को मजबूत कर सकते हैं अन्यथा कानून की किताबें अपनी जगह पर रहेंगी और सारी गड़बड़ी चलती रहेगी ।

मैं थोड़ा सा भ्रष्टाचार का भी जिक्र कर दूं । अब तो वह न्याय विभाग में भी और हाई कोर्ट तक चलने लगा है । जज लोग भी घूसखोरी करने लगे हैं और वहां पैरवी भी चलने लगी है ।

SHRI A. S. SAIGAL : On a point of order. This is not the proper way of putting things. He should not be allowed to make such remarks....

MR. CHAIRMAN : No point of order now. He should resume his seat.

श्री रामावतार शास्त्री : मैंने ठीक कहा कि पैरवी चलती है और घूसखोरी चलती है ।

MR. CHAIRMAN : Please conclude.

श्री रामावतार शास्त्री : मैं सुप्रीम कोर्ट की बात तो जानता नहीं, लेकिन हाई कोर्ट तक की बात अच्छी तरह जानता हूं और जवाब देही के साथ कह सकता हूं कि इस तरह की बातें हो रहीं हैं । मेरे साथ यह घटना घट चुकी है सन् 1957 के चुनाव के बाद आज एग्जिक्यूटिव और जुडिशियरी साथ-साथ है । वही वारन्ट . . . .

MR. CHAIRMAN : Shri D. N. Tiwary. Nothing that Shri Shastri says further will go on record.

श्री द्वा ना तिवारी (गोपालगंज) : महोदय, मैं विधि मंत्री का ध्यान और कानूनों की तरफ तो नहीं, लेकिन पीपल्स रिप्रेजेन्टेशन ऐक्ट की ओर जरूर ले जाना चाहता हूं । पीपल्स रिप्रेजेन्टेशन ऐक्ट में ऐसी बहुत सी खामियां हैं जो मनुष्य को बाध्य करती हैं कि वह गलत काम करे ।

पहले तो मैं कहना चाहता हूं कि हम लोग जितने मेम्बर्स यहां आये हुए हैं वह अपना प्रारम्भ ही झूठ से करते हैं । हम लोग जो एलेक्शन रिटर्न देते हैं वही झूठ होती है । जब यह सदन झूठ से शुरू होता है तब सत्यमेव जयते का अर्थ क्या होगा यह मैं नहीं जानता । इस लिये जो प्रैक्टिकल डिफिकल्टीज हैं उन को हमें देखना चाहिये और हम लोग झूठ से अपना काम न शुरु करें इसलिये हम को चाहिये कि जो एक्स्पैन्डिचर रिटर्न देते हैं इस को उठा देना चाहिये । इस को कानून में रखने की जरूरत नहीं है : किसी ने यहां कहा कि 25,000 रु० की हद् होनी चाहिये । हद् क्या है इस को कैसे साबित किया जायेगा ? कोई 4 लाख खर्च करता है, कोई 10 लाख खर्च करता है, लेकिन इस के लिये किसी

के पास भी सबूत क्या है ? अगर कोई दोस्त खर्च करता है, या कोई और खर्च करता है तो उस पर कोई बन्धन नहीं है । इसलिये इस धारा को हटा देना चाहिये ।

सदन में और भी सजेशन दिये गये हैं, उन सब को मैं दोहराना नहीं चाहता, लेकिन एक बात जरूर कहना चाहता हूं कि आज कल जो चुनाव होते हैं, खासकर जो अभी मध्यावधि चुनाव हुआ है वह एक फार्स ही हुआ है । यह पीपल्स की सही विश को जाहिर नहीं करता । मैंने देखा है, और प्रेजाइडिंग आफिसर ने खुद कबूल किया कि एक आदमी ने 100 बार वोट दिया । उस के बाद जब वह आया तो प्रिजाइडिंग आफिसर नें कहा कि सैंचुरी तो पूरी हो गई अब ज्यादा क्यों देते हो ? सैंचुरी कम्प्लीट हो गई ।

इसी तरह की जो दूसरी खामियां हैं उन की ओर भी ध्यान दिलाना चाहता हूं । चुनाव में जो जबर्दस्त था—मैं किसी पार्टी या दल की बात नहीं करता—उस ने जहां चुनाव हो रहा था उस बूथ को घेर लिया और उस को घेर कर किसी को वहां पर आने नहीं दिया । यह केवल हरिजन या मुसलमान की बात नहीं है, अच्छे-अच्छे लोगों को भी नहीं आने दिया । दस आदमियों ने मिल कर वोट गिनवा दिये । ऐसा भी हुआ है कि कल सुबह वोटिंग होने को है तो आज रात में ही लोगों ने बक्सों में वोट भर दिये । चूंकि पोलिंग या प्रिजाइडिंग अफसर मार खाना नहीं चाहता था, बेइज्जत होना नहीं चाहता था इस वास्ते उसने ऐसा होने दिया, ही एलाउड इट टू बी डन । इसलिए यह सब कुछ हुआ कि उनको कोई प्रोटेक्शन नहीं था । एक दिन में पोलिंग खत्म करने के हक में हम भी थे, लेकिन यह चीज़ टोटल फेल्योर साबित हुई है । कहीं भी किसी भी प्रिजाइडिंग अफसर को कानून के अनुसार काम करने की सुविधा नहीं मिली है । एक गांव में जहां बूथ है वहां वह जाता है तो उस इलाके के जो जबर्दस्त लोग हैं वे आ कर उनको इतना धमकाते हैं कि इन की हिम्मत नहीं होती है कि कुछ कर सकें । यहां तक भी हुआ है कि दूसरे कैंडीडेट के जो पोलिंग एजंट्स वगैरह थे उनको मार कर भगा दिया गया । कोई उनको प्रोटेक्शन नहीं दिया जा सका । रोविंग सक्वैड को जब बताया गया कि वहां गड़बड़ हो रही है तो वह उधर न जा कर दूसरी जगह चला जाता था इस वास्ते कि वह झंझट में पड़ना नहीं चाहता था । कोई जीते, कोई हारे इससे उसको कोई मतलब नहीं था । वे इस फेर में पड़ना नहीं चाहते थे । बिहार और उत्तर प्रदेश का तो मुझे मालूम है, बंगाल का मुझे मालूम नहीं है । पीपल्ज विश का कहीं भी प्रदर्शन नहीं हुआ । सब जगह बोगस काम हुआ । अगर यही इलैक्शन का ढांचा रहा तो और ज्यादा खराबियां पैदा होंगी । लोगों ने खून चख लिया है और अगले इलेक्शन में इससे भी बड़ी ज्यादतियां होंगी । अगर यही ढांचा रहा तो डैमोक्रेसी नहीं रह सकेगी । इलैक्शन कमीशन को मैंने वायर किया, चिट्ठी लिखी, ला मिनिस्टर को वायर किया, होम मिनिस्टर को लिखा । किसी ने यह नहीं लिखा कि हम इनक्वायरी कर रहे हैं । एकनालेजमेंट तो आ गया लेकिन किसी ने यह नहीं कहा कि हम इनक्वायरी कर रहे हैं । दो तीन महीने हो गए हैं, कुछ नहीं हुआ है । इलैक्शन कमिशन में, ला मिनिस्ट्री में या होम मिनिस्ट्री में क्या होता है, मुझे नहीं मालूम । आफिसर्स भी खुले आम पक्षपात से काम लेते हैं । कम्युनिस्ट, सोशलिस्ट, कांग्रेस आदि का कोई ध्यान नहीं । जिस अफसर को जहां सुविधा हुई जहां उनके मन का आदमी हुआ, उसकी उन्होंने मदद की, उसके लिए उन्होंने चंदा इकटठा किया और उसके खिलाफ जो कैंडीडेट था उसके खिलाफ उन्होंने काम किया । जिस किसी की उन्होंने मदद करनी चाही, खुल कर मदद की ।

[श्री द्वा० ना० तिवारी]

हमारे जिले में डी० एम० ने पार्टिजन स्पिरिट से काम किया । मैंने उनको वायर किया । उत्तर प्रदेश के इलैक्शन पहले हो गए थे । दो दिन पहले वहां एलैक्शन हो गए थे । उत्तर प्रदेश से लाठी वाले मोटर पर भर कर आ रहे थे । मैंन खुद इनको पकड़ा । एक थाने में जा कर मैंने एस० आई० को इनफार्म किया, ब्लाक अफसर को इनफार्म किया । किसी ने कुछ नहीं किया । जब उन्होंने कुछ नहीं किया तो मैंने फालो किया और आठ मील पर जा कर उसको जा घेरा । थाने में जा कर पकड़वाया, हमारे जिले के डी० एम० ने उसको छुड़वा दिया । अफसरों की जो धांधली है उससे ऐसा मालूम होता है कि हम लोग उनकी मर्सी पर ही जीते या हारेंगे । इन बातों को आप देखें । मैं नहीं जानता कि केरल में क्या होता है । लेकिन हम लोगों का अनुभव बहुत खराब है । 1967 के इलैक्शन में इतने बड़े पैमाने पर गड़बड़ी नहीं हुई थी जितने बड़े पैमाने पर इस बार हुई है । अगर इतने बड़े पैमाने पर यह न होती तो मैं कह सकता हूं कि आज इन असैम्बलियों की शक्ल दूसरी होती । कौन आता, मैं नहीं कह सकता । लेकिन शक्ल दूसरी होती और दूसरे प्रतिनिधि चुन कर आते । हराना और जिताना डिस्ट्रिक्ट अफसरों के हाथ में है । जिस को वे चाहें हरा दें और जिस को चाहे जिता दें । उनको आपने खुली छूट दे रखी है । प्रोटेकशन का आप प्रबन्ध नहीं करेंगे तो हो सकता है कि चार लठधारी वोटिंग बूथ पर जिस को चाहें वोट डालने दें और जिस को चाहें न डालने दें । यह जो स्थिति है यह अच्छी नहीं है । 75 परसेंट केसिस में इस बार ऐसा हुआ है । मैं चाहूंगा कि कानून मंत्री इस ओर ध्यान दें ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, at the outset, I would like to say that the gentleman in charge of this ministry, the Law Minister, I cannot help saying, is the most unlawful Law Minister.

MR. CHAIRMAN : No personal reference need be made.

SHRI JYOTIRMOY BASU : He went to Trichur in Kerala and tried to incite the people by saying, "Take the law into your own hands against the Government." What sort of Law Minister is he ?

A very sensational article has come in a Calcutta paper about his predecessor. It is alleged that he has been selling his opinion in favour of parties which were litigating or about to litigate against the Government of India. It should be examined and cleared.

On the one hand, the bureaucrats rule this ministry, as has been revealed today. On the other, the minister very carefully practises nepotism by granting extension to people whom he likes and recruiting such people who are good for nothing.

SHRI RANDHIR SINGH : What is this ? The hon. member should not be so low.

SHRI JYOTIRMOY BASU : I am within my rights.

They have been promising cheap justice. You know, Sir, what cheap justice they have been offering during the last 20 years. What about the Law Commission's reports ? You have put them in cold storage. Why not implement them ?

The Law Minister is a great loophole finder for the Home Ministry. His job is not really to guide the Home Ministry in dishing out justice and good order to the keeper of law and order in the country. We have seen continuously for the last two years how he has been a great loophole finder for the Home Ministry. He has been advising them in curbing freedom and the progressive forces and the workers in the country.

The appointments of High Court Judges are made on political grounds and many questionable ones have been recruited. The matter needs serious consideration.

What about the cases pending in the courts today? It is most deplorable. The number of cases pending with High Courts and those pending for more than five years was as follows : Madras 34,200 and 900 respectively; Bombay 32,800 and 3,400. Kerala 29,600 and 200; Andhra Pradesh 23,000 and 200; Punjab and Haryana 20,700 and 3,300; Delhi 17,000 and 2,100; Gujarat 16,000

and 2,000; Mysore 13,900 and 100; Madhya Pradesh 12,700 and 200; Patna 12,100 and 700; Orissa 8,000 and 28 and Assam and Nagaland 3,000 and 20. What has the Law Minister been doing and what does he propose to do about these arrears? Does he know that justice delayed is justice denied or should we tell him that?

The class character of High Court judges is very often reflected in their judgements. To quote from Victor Hugo's *Les Miserables*, it is 18 years' imprisonment for stealing a piece of loaf ! Whenever there is a progressive piece of legislation, they immediately stay it by an order. About election cases, we have seen what the Government has done in Tripura and Kashmir. The less we talk about it the better.

About the appointment of Government lawyers and panel of advocates for Government cases, there has been serious nepotism, favouritism, lot of back-scratching and mutual admiration. We want to know what is the policy of the Government in this regard.

We suggest that Supreme Court and High Court judges should be elected and not arbitrarily recruited according to the sweet will of the Home Ministry and Law Ministry.

SHRI R. D. BHANDARE (Bombay Central) : Sir, I rise to support the Demands of the Law Ministry. While doing so, I want to make a few suggestions. Firstly, the Law Ministry has not been able to bring before this House one uniform civil code. It is a constitutional position which was accepted at the time of framing of the Constitution, that there would be one Civil Code for the whole country. But that constitutional obligation has not been fulfilled, and I certainly hold this Law Ministry responsible for the failure to implement the provision of the Constitution.

In the Law Commission I do not know whether they have accepted the principle of reservation and how many members belonging to the Scheduled Castes have been taken in. I think the principle should be translated into action and accepted even by the Law Ministry so far as the Law Commission is concerned.

For the appointment of Government pleaders Assistant Government Pleaders reservation have not been observed at all. I think whatever is possible for the Government to do in implementing the principle of reservation ought to be done and it should be insisted upon by the Law Ministry.

The Law Ministry has not been able to give a fair deal to the Buddhists converted from Scheduled Castes. In 1956 when the conversion to Buddhism ceremony took place a small measures was brought before this House running into six lines which said that those who had left the Hindu fold should not be allowed to get the facilities which are entitled to be given to the Scheduled Castes. Those six lines are coming in the way of the Buddhists who have converted themselves to Buddhism for the Scheduled Castes. I, therefore, very humbly draw the attention of the Law Minister to article 25 and after reading article 25 if he comes to the conclusion that I am making some fantastic demand then certainly I am not prepared to raise it.

Education is a question which must fall within the province and precincts of social reform and social welfare. So far as Indian society is concerned I doubt very much whether we have changed from 'status' to 'contract'. So long as there is caste system—I need not mention here the rigours of caste system—we know the views expressed even today in the modern scientific and atomic age by no less a person than Shankaracharya himself, that the status and position of the individual must be taken into consideration and the status at birth should be retained at all costs whatever the efforts of the individual may be. Therefore, I would be entitled to conclude that in the Indian society the position of an individual has not changed from status to contract. This position ought to be changed. In this respect there must be social reform and there must be some change brought about in the society itself.

The Law Minister is bound to say or answer the question saying that educational facilities are meant for those who are within the Hindu fold. Once we accept the position that education is meant as an instrument for social reform and social change then we have got to consider article 25. Sub-article (1) of article 25 speaks of equality of religions. That is an accepted fact and there is no dispute, no denying. Sub-article (2) says:

[Shri R. D. Bhandare]

"(2) Nothing in this article shall affect the operation of any existing law or prevent the States from making any law—

(a) regulating or restricting any economic, financial, political or other secular activity which may be associated with religious practice;"

(b) is more important from my point of view. Sub-para.

(b) reads like this:

(b) providing for social welfare and reform or the throwing open of Hindu religious institutions of a public character to all classes and sections of Hindus."

After reading article 25(2)(b) one is bound to conclude that this is meant for the social welfare and social reform of the Hindu society, that is to say, people who are within the fold of the Hindu society. But, then, there is Explanation II which speaks of those people who should be included in the term "Hindus" for the purpose of social reform and social welfare. It says:

"Explanation II.—In sub-clause (b) of clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion, and the reference to Hindu religious institutions shall be construed accordingly."

Sir, I do not want to encroach upon your time but, at the same time, I would like to say that I have been arguing the case of the Buddhists for the last five years. Still, this article has not been understood in its proper perspective at all. Everybody is out to argue that the facilities are meant for the Scheduled Castes who are within the fold of the Hindu religion and Buddhists are outside the Hindu religion and, therefore, they should not be given these facilities. But article 25(2) (b), Explanation II specifically, very clearly, glaringly and without ambiguity makes it very clear that for the purpose of social reform and social welfare, Buddhists are included in 'Hindus'. Because of this interpretation, even the Sikhs are given educational facilities. Here I am not asking for political reservation, because that is a different matter. It is only for their social welfare and social reform that I am making this request to the Law Minister to give a proper interpretation of this article in a proper perspective so that the Buddhists could get the educational facilities. I hope this very small request will be conceded. The Prime Minister has very clearly stated that the question of granting of educational facilities to the Buddhists will certainly be taken into consideration by this Government. I think the Law Minister is the proper person to give guidance to the Central Government. It is in that context that I am requesting the Law Minister to give proper interpretation of this article. With these words, I support the Demands.

श्री यशपाल सिंह (देहरादून): अधिष्टाता महोदय, मैं बहुत चाह रहा था कि यह बात कहूं, लेकिन कहे बगैर मुझ से रहा नहीं जाता । मैं माननीय श्री गोविन्द मेनन साहब को इस बात के लिये कान्ग्रेचुलेट करता हूं कि वह अपनी जगह पर पहाड़ की तरह से खड़े रहे, जब कि मुख्तलिफ़ किस्म की गालियां उन को दी गईं, उन के लिये एब्यूसिव लैंग्वेज इस्तेमाल की गई, लेकिन वह पहाड़ की तरह से खड़े रहे । ख्यालाती मुखालफत हो सकती है, विचार-विभ्मता हो सकती है, डिफरेंस आफ़ ओपीनियन हो सकता है, लेकिन किसी को इस तरह से गालियां देना, किसी भी पार्लियामेन्ट्री लैंग्वेज में उचित नहीं है । इस बात के लिये मैं आपको मुबारकबाद देता हूं कि आपने जिस तरह से पहाड़ के ऊपर बूंदे पड़ती हैं और पहाड़ कोई परवाह नहीं करता, उसी तरह से आपने कोई परवाह नहीं की ।

लेकिन इन 22 सालों में जो काम हुआ है, वह नाकाफ़ी है । आज से 20 साल पहले इण्डियन पेनल कोड को मोडिफाई करना चाहिये था, अंग्रेजों के बनाये हुए बोसीदा कानून को नहर में फेंक देना चाहिये था, उस को खत्म कर देना चाहिये था, बालायेताक रख देना चाहिये था । मैंने यूनिवर्सिटी से दरख्वास्त की कि मैं इन्जीनियरिंग पढ़ना

चाहता हूं, लेकिन मुझे जबाब मिला—चूंकि तुम्हारी उम्र 21 साल से ज्यादा है इस लिये तुम इन्जीनियरिंग नहीं पढ़ सकते। 80 साल पहले इनके आका, अंग्रेजों ने जो कानून बनाया था उसी के मातहत आज भी पीटा जा रहा है। इस कानून को बीस साल पहले ही बदल जाना चाहिए था। आज 40 साल की उम्र में अगर मैं इंजीनियरिंग पढ़ना चाहूं तो उसमें कौन सी जमीन फट जायेगी, कौनसा आसमान टूट पड़ेगा और कौन भूकम्प आ जायेगा। ये बोसीदा कानून हो गए हैं जोकि बीस साल पहले ही खत्म हो जाने चाहिए थे। मैं जानना चाहता हूं कि क्या कोशिश की गई है ? संविधान ने और इस सदन ने यह हुक्म दिया है :

'Law is nothing but the will of the people expressed in terms of Law.'

मैं पूछता हूं कि किस जनता से पूछा गया ? ये कानून जिनमें बदबू उठ चुकी है वे कब तक चलते रहेंगे ? आज दस साल तक मुकदमे चलते रहते हैं अदालत में और उसके बाद अदालत का हुक्म होना है कि यह मुकदमा फौजदारी का नहीं है, दिवानी का है। मुद्दई मुद्दाअलेह फंसे रहते हैं लेकिन गवर्नमेंट का तो उसमें कुछ बिगड़ता नहीं। मैं कहता हूं ला का इन्टरप्रिटेशन होना चाहिए, सुन्दर इन्टरप्रिटेशन होना चाहिए—कोई भी इस बात से इन्कार नहीं करता—ला को इन्टरप्रैट करने से गवर्नमेन्ट का रिकार्ड अच्छा होता है और जजों की बुद्धि डेवलप करती है लेकिन उसमें तो मुद्दई और मुद्दाअलैह कुचले जाते हैं इसलिए मैं कहता हूं कि उनकी कास्ट के ऊपर, मुल्जिम की कास्ट के ऊपर ला का इन्टरप्रिटेशन नहीं होना चाहिए।

दूसरी बात यह है कि जिस जबान को मुद्दई मुद्दाअलैह नहीं समझते हैं, जिस जबान को मुल्जिम नहीं समझते हैं उसी वाणी में जज और एडवोकेट बात करते हैं। वह मुल्जिम जिसको की फांसी की सजा दी जा रही है वह उस जबान का एक हर्फ भी नहीं समझता। इसलिए ऐसा कानून होना चाहिए कि जिस जबान को मुद्दई मुद्दालैह समझते हैं, मुल्जिम समझते हैं, उसी जबान में फैसला किया जाये। आज सबसे बड़ा कलंक यह है कि 22 सालों में आज तक एक भी फैसला सुप्रीम कोर्ट में हिन्दुस्तानी जबान में नहीं लिखा गया। मैं मान सकता हूं कि वह फैसले हिन्दी में न लिखे जाते लेकिन उर्दू में ही लिखे जाते, पंजाबी में लिखे जाते, बंगाली में लिखे जाते या मल्यालयम, कन्नड़ में लिखे जाते। लेकिन एक फैसला भी आज तक हिन्दुस्तानी जबान में नहीं लिखा गया। महात्मा गांधी ने कहा था कि मौके के ऊपर जाकर के फैसले दिये जायं—मौके पर जाकर मुआयना किया जाय। लेकिन मौका-मुआयना करने में तो लू और गर्म हवा लगती है, या सर्दी लग सकती है। यहां पर तो सिर्फ कागज का पेट ही भरा जाता है। मैं बड़े विनम्र शब्दों में प्रार्थना करना चाहता हूं कि हमें अंग्रेजों की नकल छोड़नी पड़ेगी, अंग्रेज यहां पर जो कुछ छोड़ गए हैं उसको खत्म करना पड़ेगा।

आज इस देश में कितना अनैतिकता का प्रचार हो रहा है ? सबसे ज्यादा इम्मोरैलिटी का प्रचार लूप के नाम पर, गर्भ निरोध, फैमिली प्लानिंग, परिवार नियोजन के नाम पर हो रहा। मैं कहता हूं इस के लिए तो कानून बनना चाहिए। यह महात्मा गांधी की भूमि है, स्वामी दयानन्द और स्वामी विवेकानन्द की भूमि है। हम सेल्फकन्ट्रोल को मानतें हैं। ऐन्टी-कन्ट्रोल कहां पर लिखा हुआ है ? यहां पर सेल्फ-कन्ट्रोल का ही प्रचार होना चाहिए।

इसके साथ ही मैं यह भी निवेदन करना चाहता हूं कि यह कमजोरी सरकार की है कि आज एक हाई कोर्ट में 80-80 हजार केसेज बिना जजमेन्ट के पड़े हुए हैं। यह कोई मुश्किल काम नहीं है। अगर सरकार इस काम को हाथ में ले तो 6 महीने के अन्दर

[श्री यशपाल सिंह]

सारे देश के केसेज पर जजमेन्ट दिये जा सकते हैं। लेकिन जब सरकार इस काम को करना चाहेगी तभी यह काम हो सकेगा। मैं यह भी दरख्वास्त करना चाहूंगा कि इस देश में अगर जुडीशियरी और एग्जिक्युटिव अलग-अलग नहीं हुए तो देश की तबाही होगी। वही वारन्ट इश्यु करता है और वही फैसला भी देता है।

वही मुंसिफ हैं, वही जान के कातिल मेरे
अक्रबा मेरे करें खून का दावा किस पर।

वही आफिसर वारन्ट इश्यु करता है जोकि फैसला देता है। इसलिए मेरी प्रार्थना है कि कार्यकारिणी और न्यायपालिका को अलग-अलग किया जाये ताकि गांधीजी के आदर्श की पूर्ति हो सके और यह देश आगे बढ़ सके। इसके अलावा अंग्रेजों के बनाये हुए जो कानून हैं उन सब को खत्म किया जाये ताकि हिन्दुस्तानियत की बैसिस पर हमारे भारतवर्ष का निर्माण हो सके।

SHRI S. KANDAPPAN (Mattur) : Sir, I would like to place only a few points in the limited time that I have got.

I would like to support Shri Bhandare entirely. Even if it is legally not possible for the Government to give assistance for the Backward Classes and the Scheduled Castes, who have converted themselves as Christians or Buddhists, I would like to plead with the Minister to see that even the Constitution is amended so that the downtrodden and backward people of this country are really helped. Even if they are converted to different religions, they are sons of the soil and they deserve to be helped. This is one thing on which I feel very strongly and I hope the Law Minister, who has got this problem in his own State, will look into this and do something about this.

Secondly, I would like to say a few words on the question of language of the courts. The hon. Member who preceded me was very vociferous and very emphatic that we should do away with English altogether. I am a little afraid that, not only he, men of his thinking are a bit hasty about it. I think, in many of the States, the High Courts are trying to carry on the proceedings in the language of the State. My worry is only this. After all, for reference and other things, we need penal code, criminal laws and other case laws to be translated into various languages. Unfortunately, the Law Ministry here, in New Delhi, is doing the translation work only to help and promote Hindi. With regard to other languages, it is such a stupendous task that it would be impossible for the States to go ahead with that kind of a translation work. So, I would appeal to the Law Minister, whatever might be the constitutional position, and he might take shelter and plead that it is the responsibility of the Centre to see that promotion of Hindi only is being looked after, in the interest of judgments being delivered in all the languages, in the interest of the people of this country speaking various languages, to see that he helps in a big way all the State Governments in translating some of the important and basic case laws into various languages. So far, the assistance given is very meagre and that will not help them to go ahead with having their own languages in the High Courts.

There is a serious problem here. I do not know what is the solution or thinking of the Government about that. A stage may come when all the High Courts will have their own languages. In that case, what will happen to appeal cases that will go to the Supreme Court. What language they are going to follow in the Supreme Court. Is it to be English or is to be Hindi? If it is going to be English, in case the High Courts have adopted mother-tongue, as in the case of Madras it is Tamil, if all the judgments are given in Tamil, then when an appeal case comes to the Supreme Court, there must be some provision to see that the judgments are simultaneously written in English also. In the various High Courts, we have to see how they are going to keep liaison with the Supreme Court and how they are going to proceed in future. In the educational field as well as in the judicial field, wantonly or unwittingly, the Government is ignoring this fact. At least from now onwards, they should think on these lines.

Another serious problem which I would like to pose before the Minister is with regard to the glossary they have prepared on legal terminology. As far as Tamil is concerned, my State Government has totally

rejected the glossary prepared by the Centre. The Central Government has conceded the position and the stand taken by my Government in Madras. In this context, I would like to plead with the Law Minister that he should help us to go ahead and to expedite the processes of change in our High Court as well as in Lower courts.

Another very important problem which I would like to pose before the Minister is about untouchability. Many hon. Members have referred to it. I would like to place only one point here. It is very unfortunate that Shankaracharya has made the statement and he has been telling repeatedly that he is not against Harijans. He has said that he has clarified the position of the shastras. So, my question to the Law Minister is this. After all, he is the topmost interpretor of shastras. According to Hindu law, he is the person whose word should be taken as the gospel truth with regard to the interpretation of the shastras. People might disagree with the interpretation. Sentimental Hindus will take Shankaracharya as the final authority. They may look at it from that angle. As far as I am concerned, I do not pay importance to religion. Sometimes, I do feel that, as much as caste, religion also separates people. He has categorically stated that the shastras are against our Constitution because they preach untouchability. I would like to plead with the Minister, when the shastras are against the Constitution, because untouchability is against the Constitution, the Government should come forward without any hesitation, whatever sentiments of the Hindu fanatics might be in this country, to ban the shastras and proscribe them. That is my last appeal and, I hope, the Government will do something about it.

श्री शिव चन्द्र झा (मधुबनी): हमारे देश का कानून जो हमारी आर्थिक व सामाजिक व्यवस्था है उस का प्रतिबिम्ब है । कानून और इंसाफ में हम उस समय तक कोई बड़ा परिवर्त्तन नहीं कर सकते हैं जब तक कि हम अपने देश की सामाजिक व आर्थिक व्यवस्था में परिवर्त्तन नहीं लाते हैं । लेकिन जब तक वह बड़ा परिवर्त्तन नहीं होता है तब भी कुछ मौक़ा और गुंजाइश परिवर्त्तन करने के लिए रहता है और हम कानून और इंसाफ़ को आगे बढ़ाने के लिए वह परिवर्त्तन कर सकते हैं ।

पहला बड़ा परिवर्त्तन जो हम करवाना चाहते हैं वह यह है कि अभी वोट देने का हक़ हमारे देश में 21 साल के बालकों को है उस 21 साल की उम्र को हम घटा कर 18 साल कर देना चाहते हैं । यह वोटिंग राइट 21 साल के बजाये 18 साल के लड़कों को मिल जाये । हमारे देश के नौजवानों में आज जो राजनीतिक चेतना आई हुई है उस के लिए मैं चाहता हूं कि यह वोटिंग राइट उन्हें 18 साल की उम्र में मिल जाये और मैं 21 साल को घटा कर 18 साल कर देना चहता हूं यह राजनीतिक चेतना बढ़ाने के लिए मैं चाहूंगा कि वोट देने की उम्र घटाई जाय ।

मैं आज के ज़माने में जबकि एलैक्शन के दौरान तरह-तरह की धांधलेबाजियां होती हैं मोबाइल वोटिंग सिस्टम के लिए प्लीड करना चाहता हूं । आज वोट डालने के बारे में जो धांधली हो जाती है और जिसका कि जिक्र श्री रामावतार शास्त्री और तिवारी जी ने किया, उस धांधली को रोकने के लिए मैं चाहूंगा कि आप इस मोबाइल वोटिंग सिस्टम की व्यवस्था करें । आज हरिजन लोगों और दूसरे वीकर सैक्शन के लोगों को लाठी के जरिए वोट डालने से रोक दिया जाता है, उन्हें डरा, धमका कर पोलिंग बूथ तक जाने से रोक लिया जाता है । इसलिए मैं चाहता हूं कि मोबाइल वैन रहे जोकि उन हरिजनों आदि के मुहल्लों में जाय, वहां आध घंटा रहे और इस बीच में उन के वोट वहीं पर ले ले । मोबाइल वैन हरिजनों और मुसलमानों आदि की कांस्टीटुऐंसीज में घूम घूम कर वोट उन के दर्ज करा ले ।

डिफैक्शंस को रिकौल के जरिए रोका जाय । अगर एलैक्टोरेट्स का एक छठा भाग रिटरनिंग आफिसर को यह सूचित कर दे कि हम अमुक व्यक्ति को नहीं चाहते हैं

[श्री शिव चन्द्र झा]

जोकि डिफैक्ट करता है तो उस का चुनाव रद्द कर दिया जाय ।

फ्रीडम औफ़ दी प्रैस के बारे में मुझे यह कहना है कि प्रैस की स्वतंत्रता हमारे देश में नहीं है । वह निहित स्वार्थों के हाथ में है । मैं प्रैस की स्वतंत्रता का सदैव हामी रहा हूं । अब अगर आप हक़ीकत में प्रैस की स्वतंत्रता चाहते हैं तो सरकार इस के लिए प्लांड प्रैस और पार्टी प्रैस को अर्थात् जो रैकगनाइज्ड पार्टियां हैं उन को ऊपर उठाये । प्राइवेट प्रैस को आप कंट्रोल कीजिये । मोटे तौर पर

17.48 hrs.

[श्री रा० द्वो० भण्डारे पीठासीन हुये]

ऐसे प्राइवेट पेपर्स जिनका कि सरकुलेशन 10,000 से ऊपर हो उन अखबारों का सरकार नेशनलाइज़ेशन करे । प्लांड प्रैस और पार्टी प्रैस की स्वतंत्रता के बारे में सरकार क़ानून बनाये ।

आखिरी बात जो मैं कहना चाहता हूं वह छुआछूत के बारे में है । इधर छुआछूत के सवाल को लेकर मुल्क में जो हंगामा हुआ, शंकराचार्य ने जो उस के बारे में एक मुल्क में हंगामा खड़ा कर दिया तो सरकार को उस के लिए सख्त कदम उठाना चाहिए । मैंने सवाल पूछा था कि जो छुआछूत बर्तने में विश्वास करते हैं क्या सरकार उन को फांसी की सज़ा देने जा रही है लेकिन उस का कोई जवाब नहीं आया । अब अगर आप फांसी नहीं देते हैं तो मैं चाहूंगा कि सरकार एक ऐसा क़ानून बनाये, एक ऐसा कदम उठाये कि वह व्यक्ति जोकि छुआछूत में विश्वास करते हैं उन को जार्ज वाशिंगटन की तरह जोकि इस विचार का था कि ऐसा कोई भी बैयाक्तिक खराबी नहीं है जोकि 30 लैशेज से दूर नहीं हो सकती है, वही 30 लैशेज का इलाज छुआछूत बर्तने वाले व्यक्ति का किया जाय । अब अगर सरकार फांसी की सज़ा नहीं देना चाहती है तो यह तो व्यवस्था कर ही देनी चाहिए कि जो भी व्यक्ति छुआछूत में विश्वास करे उस को पबलिक में 30 लैशेज लगाये जायं और इस के मुताल्लिक सरकार क़ानून बनाये ।

इन शब्दों के साथ मैं चाहूंगा कि सरकार क़ानून में परिवर्त्तन लाये । चूंकि सरकार अभी ऐसा परिवर्त्तन नहीं कर रही है इसलिए मैं विधि मंत्रालय की मांगों की मुखालफत करता हूं ।

SHRI S. KUNDU (Balasore) : What I would earnestly submit here is this. Like literature, law becomes meaningless to the people if law does not reflect the hopes and aspirations of the people. Literature is supposed to be the vehicle of one's expressions and ideas. I feel that the law, as it is propounded, has not been able to defend and protect the weak and protect the individual's rights as against the coercion of the State and the most vested interests. Therefore, in this view the entire structure, the entire fabric of the law has to be examined if we are going to build up an egalitarian society. That is my first submission. The Law Commission which was constituted a few years ago, I should say, has not taken this fact into consideration. I would request the hon. Minister to see and find out whether a new motivation can be given to the Law Commission to suggest amendments to law in this regard.

Legislation alone is not law. That the hon. Minister knows. We may pass thousands of legislation but we can cater law only to a limited sections of people. We have been speaking that rule of law must prevail. Rule of law means respect to law. Respect to law can only come if the law comes from a very clean hand. Therefore, we have been demanding that the people who dispense justice must be defended and must be protected against interference of the State and authority. Therefore, we have been demanding appointment of District Judges, High Court Judges and other Judges must be taken away from the Home Ministry which is directly in charge of them. Jurists also demanded that a Ministry of Justice should be there which should be responsible for appointment of Judges and other things. Here I have two suggestions to make.

I would be happy if Judges are completely and independently appointed by a Committee appointed by the Chief Justice of Supreme Court and High Court in consulta-

tion with the Supreme Court and High Court Bar and/or the Bar Councils. If that is not possible, I want that appointment of Judges should not be done by the Home Ministry and the State Government would not have anything to do with it and the Ministry of Justice should do this, or the Law Ministry should take charge of this immediately from the Home Ministry.

There is another question. I would like to say a few words about untouchability. Untouchability is an aspect of the social immobility through which we are passing. We cannot take untouchability away from other aspects of social evils. We have passed various laws—law against dowry, law against child marriage, etc. I would like to know how far we have been able to see that these laws have actually been implemented and how many of these laws have been actually used. Unless we do away with casteism and unless we do make law that will take away completely casteism, we will not be able to remove untouchability. I would like the Minister and request him to find out how far these laws which were supposed to remove social immobility have been implemented so far. The Law Ministry would do great good to the country if it makes a survey about it and gives a report to us.

I want to say just a few words about the Election Commission and the Election Law.

MR. CHAIRMAN : There is no time.

SHRI S. KUNDU : I would touch only one or two points. One point would be how the minimum expenditure should be incurred when the candidate contests the elections and secondly how free and fair elections should be conducted in this country.

Recently I had been to Kashmir in connection with the by-elections and I found that the elections are being conducted in a way as was never contemplated and the elections are rigged. The Presiding Officers have been found even putting stamps on the ballot papers because they said that the other people did not know how to vote. The polling officers are in a constant fear. Certain rules should be made in this connection. I would suggest that the Chief Electoral Officer of the State should not be appointed directly in consultation with the State. When there are allegations against him, the Chief Election Commissioner should appoint an independent man who will remain responsible to the Commission and see that free and fair elections are held. In Kashmir the Divisional Commissioner was appointed as Chief Electoral Officer who did not know anything and he has been given promotion because he favoured the State Government. I do not want to go into details. I primarily feel that sometimes the Presiding Officers and Returning Officers do not know the sanctity of the election law. I suggest that some sort of coaching or training should be given to them because they are actually the principal authorities to administer the law and to see that free and fair elections are held.

Then, in conclusion I would suggest that some Constitutional amendment should be brought forward immediately so that our young people who are over 18 years should get the right to vote. In 1967 election, four crores of young people were denied franchise since they were less than 21, though above 18 years. The more and more we allow our younger generation to participate in the affairs of the nation, the more and more our democracy will get strengthened. Therefore, in the interest of the country, in the interest of our democracy, I would request the Law Minister to bring forward a legislation allowing young people above 18 years the right of franchise.

SHRI HIMATSINGKA (Godda) : Mr. Chairman, I will be very brief. I want to say only two points. One is that we must have one common Civil Code for all people inhabiting this country. This is long overdue.

The other thing is that I was hearing with interest the discussion that took place about insulting the Deputy Minister. Naturally, the feeling was very high and it was expected that the feeling should be so. But in view of the fact—both the Law Minister and the the Deputy Law Minister gave the same facts —that the officer who is said to have insulted the Deputy Law Minister, apologised and the apology was accepted, is there anything left for this House to spend so much time over that matter..... (*Interruptions*)

श्री अब्दुल गनी डार : आप उनके रिश्तेदार हैं जो आप उनकी नुमाइंदगी कर रहे हैं ? जो दिल में आए वह आप कहते नहीं जा सकते हैं।

[شری عبدالغنی ڈار : آپ اُن کے رشتہدار ہیں - جو آپ اُن کی نمائیندگی کر رہے ہیں ؟ جو دل میں آئے وہ آپ کہتے نہیں جاسکتے ہیں -]

SHRI HIMATSINGKA : Article 311 of the Constitution is there....

MR. CHAIRMAN: There will be a separate debate on that. You should not reflect on it. Confine yourself to the subject matter, namely, the demands of the Law Ministry.

SHRI HIMATSINGKA : I mentioned that for this reason that when this question was raised in this House....

MR. CHAIRMAN : You can speak on that at that time.

SHRI ABDUL GHANI DAR : Who are you to speak on that ?

SHRI HIMATSINGKA : I have my own right to speak.

SHRI ABDUL GHANI DAR : Not at this time.

जो आप के दिल में आए आप कहते नहीं जा सकते हैं ।

[جو آپ کے دل میں آئے آپ کہتے نہیں جاسکتے ہیں -]

SHRI HIMATSINGKA : As regards the Law Ministry, certain suggestions are being made, specially about election laws and Representation of the People Act. I feel that the suggestions that have been made should be implemented as quickly as possible so that the loopholes and malpractices that are being practised and are available may be stopped.

18.00 hrs.

श्री तुलसीदास जाधव (बारामती) : सभापति महोदय, यह कानून बनाने का काम समाज के स्वास्थ्य के लिए होता है । जब समाज में अव्यवस्था हो जाती है, तो उस में व्यवस्था स्थापित करने के लिए आवश्यक कानून बनाये जाते हैं ।

जैसा कि आप जानते हैं, पटना में शंकराचार्य ने जो स्पीच दी थी, उस के बारे में काफ़ी चार्चा हो चुकी है । 20 अप्रैल को उन्होंने जो इन्टरव्यू दिया, उस का मराठी में अनुवाद मेरे पास है उस को पढ़ने से मालूम होता है कि उन्होंने अनटचेबिलिटी एक्ट तो भंग यिका ही है, लेकिन उस के साथ ही उन्होंने समाज के दिल में और समाज के दबे हुए एक वर्ग और क्लास के दिल में इतना इल-फ़ीलिंग पैदा किया है कि सरकार का यह कर्त्तव्य है कि वह उस का बन्दोबस्त करे । उदाहरण के लिए मैं उस इन्टरव्यू को एक दो बातें बताना चाहता हूं कि वे कैसे इस कानून के अन्दर आती है ।

शंकराचार्य से यह सवाल पूछा गया कि यह असमानता कहां से आई । उन्होंने उत्तर दिया, "मनुस्याची सामाजिक स्थिति ही त्याच्या जन्माबरोबरच ठरून जाते," अर्थात् जब मनुष्य पैदा होता है, तो उस के साथ ही उस की असमानता पैदा होती है ।

उस के बाद उन्होने यह भी कहा, "हिंदु धर्माचा गुरू या नात्याने धार्मिक परंपरा आणि धर्मोस्त्र आदेशांचा प्रचार व पालन करण हे भी माझे आद्य कर्त्तव्य मानतो ।" अनटचेबिलिटी एक्ट के सेक्शन 7(1)(सी) में अस्पृश्यता का प्रचार और प्रसार करना भी गुनाह है । लेकिन शंकराचार्य ने खुल्लम-खुल्ला कहा है कि मैं हिन्दू धर्म का प्रसार और पालन करूंगा ।

इस के आगे वह कहते हैं, "समान व्यावहार म्हणजेकाय ? हे लोक कुत्री आणि हत्तींच्या बरोबर भोजन करतील का ? त्यांना आपल्या घरांत समानतेने वागवतील का ?" इस का अर्थ यह है कि ये जो शूद्र, हरिजन,माने जाते हैं, वे कुत्ते हैं वे जानवर हैं, उन के साथ आप चाहे कैसा बर्ताव कर सकते हैं ।

यह बात उन्होंने पूजा करते हुए किसी मकान में नहीं कही है, बल्कि खुल्लम-खुल्ला अख़बारों को इन्टरव्यू दे कर दुनिया के सामने उन्होने कहा कि शूद्र जन्मतः शूद्र बनते हैं और उस के बाद उन के साथ कुत्ते जैसा बर्ताव करना चाहिए । इस का परिणाम यह होता है कि समाज में उन लोगों के साथ खुल्लम-खुल्ला मारपीट चल रही है ।

"ढोर चमार ताड़न के अधिकारी", इस स्लोगन के आधार पर मारपीट चलती है । करपात्री भी उस को सपोर्ट करते हैं। दूसरी इंस्टीट्यूशन्ज भी उस की सपोर्ट करती हैं ।

मैं कानून मंत्री से विनती करता हूं कि वह बात का विचार न करें कि ये बातें कानून में बैठती हैं या नहीं, लेकिन चूंकि उन के प्रचार का परिणाम यह होता है कि समाज में पीस एंड आर्डर ख़त्म होता है, इसलिए वह इस बारे में ज्यादा ग़ौर करें ।

दूसरी बात—वह यह कहते हैं, उन का प्रचार इतना गन्दा है, इसे पढ़ने से आप को पता लगेगी, कोई भी गवर्नमेंट हो, किसी का भी राज हो, इस तरह की बात के ऊपर उस के खिलाफ कानून का अटैक करना चाहिए, आप देखिये क्रिश्चियन समाज मुसलमान समाज और दूसरे समाज के बारे में वह क्या कहते हैं ? वह उन को कहते हैं :

"परदेशी धर्म प्रचारक त्याना भाकरी, रोजगार, औषधे आणि प्रसंगी वायकाहि देतात हे आहे ।"

वह उन को धर्मान्ध कहते हैं, आगे कहते हैं वह उन को रोजगार देते हैं, औषध देते हैं, यहां तक तो मैं समझ लेता हूं लेकिन इस के आगे कहते हैं कि दूसरे धर्म के लोग इन हरिजनों को औरतें देते हैं—यह खुल्लम-खुल्ला धर्म-पीठ पर बैठ हुए एक आदमी के मुंह से शोभा नहीं देता । यह इस देश में 1969 के जमाने में कोई इस तरह की बात करता है तो कानून के मंत्री को कान में तेल डाल कर बैठे नहीं रहना चाहिए । . . . **(व्यवधान)** . . .

SHRI RANDHIR SINGH : The Harijans are not dogs. But this man, Shankaracharya of Puri, and others—they are dogs.

श्री तुलसीदास जाधव : इस का नतीजा यह होता है, काग्निजेबल आफेंस चाहे यह न हो, लेकिन ऐसा कहने से सारे समाज में एक विष फैलेगा और गरीब हरिजन लोगों पर इससे मारपीट होती है, कोई उन का सहारा नहीं होता । इसलिए मेरी विनती है कि किसी कानून को कैसा भी बनाना, यह गवर्नमेंट का काम है और यह गवर्नमेंट के हाथ में है । गवर्नमेंट किसी छोटी सी बात पर भी किसी आदमी को कानून का इस्तेमाल कर के जेल में डाल देती है और यह इतनी गन्दी बात देश में होती है, उस के लिए कोई ऐक्शन न लिया जाय, यह बात उचित नहीं है ।

श्री अब्दुल गनी दार (गुड़गांव) : मैं एक सवाल करना चाहता हूं । क्या यह सच नहीं है कि डेमोक्रेसी की हिफाजत के लिए कोई भी एलेक्शन कमिश्नर हो ए, बी, सी, वह सब से बड़ी एथारिटी है और वह निष्पक्ष है, प्राइम मिनिस्टर पर भी, होम मिनिस्टर भी तमाम पार्टियों पर उस का अधिकार चलता है कि फेयर एलैक्शन कराए और डेमोक्रेसी की हिफाजत करे ? अगर यह सच है तो क्या ला मिनिस्टर के इल्म में उन का यह स्टेटमेंट आया जो उन्होंने काश्मीर के बाई-एलेक्शन के बारे में किया जिस में पालिटिक्स में वह उतरे हैं और उन्होंने ला मिनिस्टर और होम मिनिस्टर के अधिकार में हाथ लगाने की कोशिश की है यह कह कर कि वह पार्टियों को किस तरह चलाएं ? यह उनका का काम नहीं है कि कांग्रेस पार्टी का ध्येय क्या है, कम्यूनिस्ट पार्टी का ध्येय क्या है, जनसंघ का ध्येय क्या है उन का काम है . . . . . **(व्यवधान)** . . . . . उन्होंने जो पालिटिक्स में उतरने की कोशिश की और यह कहा कि कोई पार्टी जब तक ऐसा कहे नहीं तब तक वह आगे नहीं आ सकती, वह कौन होते हैं कहने वाले ? क्योंकि कोई भी आदमी जब तक ऐसी कसम नहीं लेगा कि वह अपने वतन की अखंडता के लिए ईमान रखता है तब तक उस का परचा ही नहीं आ सकता, तो उन की नोटिस में अगर यह स्टेटमेंट आया है तो उन्होंने ऐक्शन क्यों नहीं लिया ? क्यों नहीं उन्हें कहा कि तुम्हें कोई अधिकार नहीं है इस तरह कहने

[श्री अब्दुल गनी दार]

का ? ऐसा गलत ला आफ जंगल नहीं होना चाहिए, यह ला आफ डेमोक्रेसी है । उन को कोई अधिकार नहीं था ऐसा कहने का ।

[شری عبد الغنی ڈار (کوکاؤں) : میں ایک سوال کرنا چاہتا ہوں - کیا یہ سچ نہیں ہے - کہ ڈیموکریسی کی حفاظت کے لئے کوئی بھی الیکشن کمشنر ہو اے - بی - سی - وہ سب سے بڑی اتھارٹی ہے - اور وہ نس پکش ہے - پرائم منسٹر پر بھی ہوم منسٹر بھی تمام پارٹیوں پر اس کا ادھیکار چلتا ہے - کہ فیئر الیکشن کرائے اور ڈیموکریسی کی حفاظت کرے - اگر یہ سچ ہے - تو کیا لا منسٹر کے حلقہ میں اُن کا یہ سٹیٹمنٹ آیا جو انہوں نے کشمیر کے بائی الیکشن کے بارے میں کیا جس میں پالٹیکس میں وہ اُترے ہیں اور انہوں نے لا منسٹر اور ہوم منسٹر کے ادھیکار میں ہاتھ لگانے کی کوشش کی ہے - یہ کہہ کر کہ وہ پارٹیوں کو کس طرح چلائیں - یہ اُن کا کام نہیں ہے - کہ کانگرس پارٹی کا دھیہ کیا ہے - کمیونسٹ پارٹی کا دھیہ کیا ہے - جن سنگھ کا دھیہ کیا ہے - اُن کا کام ہے - .....

[ووڈھان] ..... انہوں نے جو پالیٹکس میں اُترنے کی کوشش کی اور یہ کہا کہ کوئی پارٹی جب تک ایسا کہتے نہیں - تب تک وہ آگے نہیں آسکتی وہ کون ہوتے ہیں - کہنے والے - کیونکہ کوئی بھی آدمی جب تک ایسی قسم نہیں لے گا کہ وہ اپنے وطن کی اکھنڈتا کے لیئے ایمان رکھتا ہے تب تک اُس کا پرچہ ہی نہیں آسکتا - تو اُن کے نوٹس میں اگر یہ سٹیٹمنٹ آیا ہے - تو انہوں نے ایکشن کیوں نہیں لیا - کیوں نہیں اُنہوں نے کہا کہ تمہیں کوئی ادھیکار نہیں ہے - اس طرح کہنے کا - ایسا غلط لا آف جنگل نہیں ہونا چاہئے یہ لا آف ڈیموکریسی ہے - اُن کو کوئی ادھیکار نہیں تھا ایسا کہنے کا -]

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, I suppose I have to stop at 6.30.

MR. CHAIRMAN : Yes.

SHRI GOVINDA MENON : I was told that the Demand for the Ministry of Law has seldom come up for discussion in the Lok Sabha and I was, therefore, very happy that at least this year this Demand came up for discussion and I, as Minister, would get at least 20 minutes to speak about the activities of this Ministry and particularly with reference to the several comments raised by hon. friends here. One hon. member said the report of the ministry is this. He laid his finger on the real character of the Law Ministry, because its activities are limited and we have very little to say in the report.

Before I refer to the many valuable suggestions made by hon. members, I would say first what I would not speak upon. For example, many friends spoke about appointment of High Court judges, pending cases, delays, etc. All these refer to the Home Ministry and I will not say anything about them. One hon. member said that administration of justice should be under the Law Ministry and not Home Ministry. It is a very good suggestion and when that happens, I will be happy to give my views about it.

Almost every ministry requires laws to be enacted and they are framed by the Law Ministry. Many hon. friends referred to things which need not come up today. For example, untouchability is a very important matter. I referred to it and to Shankracharya's remarks and connected matters when I spoke on the demands of the Department of Social Welfare, I do not want to repeat them, except to say that I endorse all that I said and I do not regret about anything I said then.

SHRI RANDHIR SINGH : Make it non-bailable.

SHRI GOVINDA MENON : Even about that, I said the proposal is before the Government to revise the Untouchability Act.

Speaking from the floor, Sir, your referred to article 25. Because it refers to interpretation of an article of the Constitution which does not come under any other ministry, it comes under my ministry. This article 25 says that there shall be no discrimination between religions, but enters a proviso making provision for social welfare and reform or the throwing open of Hindu religions institutions of a public character to all classes and sections of Hindus. Unless this proviso were there, this could not have been done. The Explanation you pointed out comes by way of explanation to the word 'Hindu' there. I completely agree that Buddhists come under that description and the Constitution does not stand in the way of any State Government extending any benefits to Hindus who have been converted to Buddhism, on account of this explanation.

MR. CHAIRMAN : I am thankful for that, as a member.

SHRI GOVINDA MENON : This is for the State Governments to take up. A large number of conversion to Buddhism has taken place in Maharashtra and it is for the Maharashtra Government to take up. I have directed my ministry to look into the question and prepare a report regarding facilities and other things available to persons of the type referred to.

Then, Sir, I will take up one by one the questions raised here. One personal reference was made to me and that was by Shri Jyotirmoy Basu. I want to assure him that I am not going to repeat speeches of the type which I made regarding the organisation against the Marxists in Kerala because that has now been taken up by the partners of the Marxists in the Government of Kerala. So I have been relieved of that responsibility and I give that information to Shri Basu.

One of the most important topics touched by speakers was regarding the Income-tax Appellate Tribunal. It was rightly pointed out that there is large pendency in the Appellate Tribunals particularly in Bombay, Calcutta and Delhi. I am glad to announce that apart from two new Benches which were sanctioned last year, this year four new Benches have also been sanctioned and when they come into existence they may take a good deal of the arrears which are pending with the Tribunals. We have not decided upon the location. We will see to it that the arrears which are accumulating in places like Calcutta, Bombay and Delhi will be dealt with by taking probably some of the cases which go to these Tribunals by locating these new Tribunals in other areas. For example, if we could have a Tribunal, say, in Chandigarh, then it will take away a good deal of the cases which are now, I think in the Calcutta Tribunal. That way we will distribute these Tribunals in various parts of the country so that there will be no accumulation there.

A good deal of criticism was made about the Election Law. I have said on different occasions in this House, at the time of interpellations particularly, that we are now on the question of amendment of the Representation of the People Act 1950 and 1951 so that many of the defects which have been noted during the last few years in the General Elections and in the Mid-term Elections may be avoided. All the valuable suggestions made by hon. friends here, and a few of them did make suggestions, will be kept in view when the amendment of this Act is being considered. It will come up here, it will certainly go to a Select Committee and it is open to hon. friends to amend and effect changes in the Bill as made by us on the recommendation of the Election Commission.

It was pointed out that the Chief Election Commissioner made some statement which was objectionable. The Chief Election Commissioner is a very highly placed authority. He is not under my directions, for example. But it is proper for you to understand what exactly happened. In Kashmir the dates for elections had been fixed and announced. After the dates for elections had been fixed a certain political party made an application that the dates may be changed. The Chief Election Commissioner said it was not usual to change the dates once fixed unless there were very good reasons for changing those dates. So far as the party was concerned he said their statements and other things went to show that they were not going to accept the elementary things with respect to elections, namely, citizenship of the country etc., and therefore there was no need for him to change the dates of elections and he refused to change. I wrote to him and this is the explanation which he has given me. The dates were not changed.

श्री अब्दुल गनी दार : मैंने जो सवाल किया था वह यह था . . .

[شری عبدالغنی ڈار - میں نے جو سوال کیا تھا وہ یہ تھا .....]

SHRI GOVINDA MENON : I am not yielding now. This is not a statement which I am making. This was the statement which was made by the Chief Election Commissioner, who is appointed by the President. I was only communicating to the House his explanation of the statement.

Then, with regard to the appointment of Government Counsel it was suggested that we are indulging in nepotism, favouritism etc. For the information of the House I may say that the general rule is that the Counsels for the Union Government in the various centres are appointed on the recommendation of the Chief Justice of the High Court concerned. In the method adopted for the appointment of Government Counsel I do not think there is any chance for the charge of nepotism or favouritism being brought against us.

श्री अब्दुल गनी दार : मैं फिर रिक्वेस्ट करता हूं आप की मारफ़त उस का जवाब नहीं आया मैंने जो सवाल किया था ।

[شری عبدالغنی ڈار - میں پھر ریکوسٹ کرتا ہوں کہ آپ کی معرفت اُس کا جواب نہیں آیا میں نے جو سوال کیا تھا -]

सभापति महोदय : उन का भाषण समाप्त होने दीजिए ।

श्री अब्दुल गनी दार : मैं यह जानना चहता हूं कि क्या वह स्टेटमेंट उन की नोटिस में आया जो प्रैस में आया ? और आया तो उस को उन्होंने ऐप्रूव किया ? वह एप्रूव करतें हैं, मैं सुनना चाहता हूं

[شری عبد الغنی ڈار - میں یہ جاننا چاھتا ہوں کہ کیا وہ سٹیٹمنٹ اُن کی نوٹس میں آیا جو پریس میں آیا ؟ اور آیا تو اُس کو انہوں نے اپروو کیا ؟ وہ اپروو کرتے ہیں - میں سننا چاھتا ہوں -]

सभापति महोदय : ठीक है वह जवाब दे देंगे । आप बैठिये ।

श्री अब्दुल गनी दार : **कोई अधिकार नहीं है कि** इस तरह से मेम्बर के साथ व्यवहार करो ।

[شری عبدالغنی ڈار - ** کوئی اذھیکار نہیں ھے کہ ** اس طرح سے ممبر کے ساتھ وھوھار کرو **]

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, I seriously object against the kind of language used. In the first place, he does not even say "*Aap*"; he says.** This is bad language. Then, he challenges the Chair in this matter, which is not a good thing.

श्री अब्दुल गनी दार : डिप्टी प्राइम मिनिस्टर कहते हैं कि मैं ने ऐसी लैंगुएज इस्तेमाल की । क्या मैंने कहा ? यही तो कहा कि आप मास्टर नहीं हैं, चेयरमैन हैं ।

[شری عبدالغنی ڈار - ڈپٹی پرائم منسٹر کہتے ھیں کہ میں نے ایسی لنگویج استعمال کی - کیا میں نے کہا ؟ یہی تو کہا کہ آپ ماسٹر نہیں ھیں چیئر مین ھیں -]

श्री मोरारजी देसाई : **कहा आपने ।

श्री अब्दुल गनी दार : मैं स्टूडेंट् नहीं हूं, मेम्बर हूं, डिप्टी प्राइम मिनिस्टर । और मैंने सवाल किया था इजाजत ले कर । उस का जवाब लेना चाहता हूं ।

[شری عبدالغنی ڈار - میں اسٹوڈنٹ نہیں ھوں ممبر ھوں ڈپٹی پرائم منسٹر - اور میں نے سوال کیا تھا اجازت لے کر - اُس کا جواب لینا چاھتا ھوں -]

MR. CHAIRMAN : That word may be expunged from that.

श्री रणधीर सिंह : **का अल्फ़ाज़ ऐक्सपन्ज हो जाना चाहिए ।

**Expunged as ordered by the Chair.

MR. CHAIRMAN : That portion has has been expunged. Why do you raise it again ?

18.23 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI GOVINDA MENON : Shri Kandappan in his speech referred to the need to provide translations of Acts and Regulations of the government into the regional languages. I can assure him that all help is being extended to the various State Governments in the matter of this translation. The Official Languages Commission here translates the Central Acts into Hindi because six or seven States are concerned. With respect to the other regional languages, the State Governments have been requested to carry on the translation and we have agreed to meet the expenditure required for translating the Central Acts into the regional languages.

Regarding the glossary, although it was once thought that it should be a common glossary for the whole of the country, recently, particularly after I assumed office, I found that this is not feasible and I have directed that each language may evolve its own idioms and glossary for translation of Central Acts and the State Acts into their own languages. That is necessary because the State Governments have to translate their legislation into the regional language. That would be done in a certain manner. If in Delhi we translate Central Acts in that same language in a different style, there will be conflict and it follows that it should be done by one and the same agency. That is how we are working.

18.26 hrs.

[MR. SPEAKER *in the Chair*]

Regarding the Criminal Procedure Code, the Penal Code and the work of the Law Commission, the Law Commission is now engaged in the amendment of the Criminal Procedure Code and the Penal Code and I have been assured that the work regarding the Criminal Procedure Code will be finished in the next few weeks and will be available for being presented to Parliament.

Then, the death penalty was referred to.

SHRI RANDHIR SINGH : Why do you not mention my name ?

SHRI GOVINDA MENON : That is also a matter which has been referred to the Commission. I think, it was Shri Randhir Singh who said that. But he wanted certain persons to be hanged and, therefore, I did not refer to his name so that that contradiction may not stick to him. That is the position.

SHRI NAMBIAR : It is the Home Minister's job to hang.

SHRI GOVINDA MENON: It is probably the Home Minister's job to hang.

MR. SPEAKER: But it is the Law Minister's job to show the reasons for hanging.

SHRI GOVINDA MENON : Yes; it is my job to say that he could be hanged and the reasons under which hanging could take place.

SHRI S. M. BANERJEE : And he could say, "Till death".

SHRI GOVINDA MENON : Yes, till death; hang till you die.

SHRI NAMBIAR : Not the Speaker because here "you" means the Speaker.

SHRI GOVINDA MENON : This was an aside to Shri Banerjee.

There are other suggestions also variously made, all of which are very valuable and I shall bear them in mind and attend to them.

I am extremely thankful to hon. friends for the various suggestions they made on this occasion.

श्री अब्दुल गनी दार (गुड़गांव) : मि० स्पीकर, मैं आप का प्रोटेक्शन चाहता हूं। मैंने चेअरमैन की इजाज़त से एक सवाल किया था कि चीफ एलैक्शन कमिश्नर ने एक ऐसा स्टेटमैंट किया जो कि पालिटिक्स में इंडल्ज करता है तो उस के बारे में मंत्री महोदय की क्या राय है और उन्होंने उस पर क्या ऐक्शन लिया लेकिन मंत्री महोदय ने कोई जवाब नहीं दिया। मुझे मंत्री महोदय से मेरे सवाल का जवाब दिलवाया जाये।

[شری عبدالغنی ڈار - مسٹر سپیکر میں آپ کا پروٹیکشن چاہتا ہوں - میں نے چیئرمین کی اجازت سے ایک سوال کیا تھا کہ چیف الیکشن کمشنر نے ایک ایسا سٹیٹ

منٹ کیا جو کہ پالٹکس میں انڈلج کرتا ہے - تو اُس کے بارے میں منتری مہودیہ کی کیا رائے ہے - اور انہوں نے اس پر کیا ایکشن لیا لیکن منتری مہیودیہ نے کوئی جواب نہیں دیا - مجھے منتری مہودیہ سے میرا سوال کا جواب دلوایا جائے -]

SHRI GOVINDA MENON : I have answered it. The Chief Election Commissioner made some statement and the objection was regarding that statement. I explained that it was on a request made by a certain political party in the Kashmir Valley for the adjournment of the dates prescribed already and notified for the conduct of elections. He said that after the date is notified, it is not usual unless there are very good grounds to do so to change the date for elections but in this case you say that you do not want to take the oath of loyalty to the country and all that, where is the ground, what is the reason, why the adjournment should be made and he refused it.

श्री अब्दुल गनी डार : मैं अपना प्वाएंट औफ़ आर्डर उठाना चाहता हूं। यह जो प्रैस में चीफ़ एलैक्शन कमिश्नर का स्टेटमैंट आया है उस के बारे में आप की रूलिंग चाहता हूं। अभी दो मिनट बाक़ी हैं।

[شری عبدالغنی ڈار - میں اپنا پوائنٹ آف آرڈر اُٹھانا چاہتا ہوں - یہ جو پریس میں چیف الیکشن کمشنر کا سٹیٹمنٹ آیا ہے - اس کے بارے میں میں آپ کی رولنگ چاہتا ہوں - ابھی دو منٹ باقی ہیں -]

MR. SPEAKER. There is no point of order. It is a discussion now. You are not satisfied.

SHRI ABDUL GHANI DAR: I am on a point of order. I want your ruling.

MR. SPEAKER : Tell me what is your point of order. Do not go into the merits.

श्री अब्दुल गनी डार : मैं आप की रूलिंग चाहता हूं कि अगर कोई डैफिनिट सवाल मिनिस्टर से किया जाय जैसे कि उन से पूछा गया कि चीफ़ एलैक्शन कमिश्नर को इस तरह का स्टेटमेंट देकर पालिटिक्स में दखल देने का हक है या नहीं तो क्या उस पर मिनिस्टर महोदय की तरफ़ से कोई डैफिनिट जवाब नहीं आना चाहिए ?

[شری عبد الغنی ڈار - میں آپ کی رولنگ چاہتا ہوں کہ اگر کوئی تفنیت سوال منسٹر سے کیا جائے جیسے اُن سے پوچھا گیا کہ چیف الیکشن کمشنر کو اِس طرح کا سٹیٹمنٹ دے کر پالیٹکس میں دخل دینے کا حق ہے یا نہیں - تو کیا اُس پر منسٹر مہودیہ کی طرف سے کوئی تفنیت جواب نہیں آنا چاہئے -]

MR. SPEAKER : Now I will put all the cut motions to the vote of the House.

All the cut motions were put and negatived.

MR. SPEAKER : Now, I shall put the Demands to the vote of the House. The question is :

> "That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to *complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1970, in respect of the heads of demands entered in the second column thereof against Demands Nos. 73 and 74 relating to the Ministry of Law."

The motion was adopted.

18.30 hrs.

MINISTRY OF FINANCE, ETC. ETC.,

MR. SPEAKER : It is exactly 6.30 P. M. now. I will apply the Guillotine.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to *complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1970, in respect of the heads of Demands entered in the second column thereof against—

(*i*) Demands Nos. 14 to 28 and 105 to 112 relating to the Ministry of Finance.